

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 16, 1956

No. 593.

1. Oath or affirmation

Shri Anand Chandra Joshi made affirmation in Hindi

2. Starred Questions

Thirty-three Starred Questions (Nos. 1—25 and 27 to 34) were put down on the order paper out of which thirty were called. Starred Question No. 26 was transferred to the list of questions for the 25th July, 1956. Original notices of Starred Questions Nos. 6, 13, 18 and 27 were received in Hindi.

Twenty-five Starred Questions (Nos. 1, 3—8, 10—12, 14—21, 23—25, 27 and 29—31) were orally answered and supplementary questions were asked on twenty-three of them. Replies to the remaining questions (including Starred Questions Nos. 2, 9, 13, 22 and 28 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Twenty-four Unstarred Questions (Nos. 1—22 and 24-25) were put down on the order paper. Unstarred question No. 23 was transferred to the list of questions for the 26th July, 1956. Original notices of Unstarred Questions Nos. 9, 10 and 25 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Adjournment Motions

(1) The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Shibbanlal Saksena regarding the havoc caused by floods in the country as the Minister of Planning and Irrigation and Power promised to make a statement on the subject shortly.

[P.T.O.]

(2) *The Speaker postponed his decision on the admissibility of an adjournment motion given notice of by Shri M. S. Gurupadaswamy regarding the order of the District Magistrate of Delhi issued on Sunday the 15th July, 1956, prohibiting the holding of meetings or demonstrations and taking out of processions in the areas around Parliament House.*

5. Papers laid on the Table.

The following papers were laid on the Table:—

(1) A copy of Notification No. AR/1937(17), dated the 7th April, 1956, together with an Explanatory Note, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934.

(2) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

(i) Report of the Tariff Commission on the grant of protection and/or assistance to the Calcium Carbide Industry, 1956.

(ii) Ministry of Commerce and Industry Resolution No. 37(1)-TB/56, dated the 30th June, 1956.

(iii) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (1) and (2) above could not be laid within the prescribed period.

(3) A copy of the Notification No. S.R.O. 1476, dated the 30th June, 1956, under sub-section (3) of section 49 of the Tea Act, 1953, making certain further amendment to the Tea Rules, 1954.

(4) A copy of the Notification No. EV-11(6)/55 dated the 18th January, 1956, under sub-section (2) of section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

(5) A copy of the Officers of Parliament (Travelling and Daily Allowances) Rules, 1956 under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953, published in the Department of Parliamentary Affairs Notification No. S.R.O. 1356, dated the 16th June, 1956.

(6) A copy of the Notification No. S.R.O. 1250, dated the 19th May, 1956, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, making certain amendment in the Fruit Product Order, 1955.

(7) A copy of the statement showing progress of action, upto 31st May, 1956, in cases dealt with under section 34(1A) of the Indian Income-Tax Act, 1922, in pursuance of an assurance given on the 18th September, 1954, during the discussion on the Indian Income-Tax (Amendment) Bill, 1954.

(8) A list of concerns to which exemption under section 56-A of the Indian Income-Tax Act, 1922 has been granted during 1955-56, in pursuance of an assurance given on the 18th April, 1953, during the discussion on the Finance Bill, 1953.

(9) A copy of each of the following Central Excises Notifications, under section 38 of the Central Excises and Salt Act, 1944:—

- (i) Notification No. 3-CER/56, dated the 19th May, 1956.
- (ii) Notification No. 4-CER/56, dated the 2nd June, 1956.
- (iii) Notification No. 5-CER/56, dated the 9th June, 1956.
- (iv) Notification No. 6-CER/56, dated the 9th June, 1956.
- (v) Notification No. 7-CER/56, dated the 16th June, 1956.

(10) A copy of the Notification No. S.R.O. 1326, dated the 31st May, 1956, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, making certain amendments in the Madras Rice Mills Licensing Order, 1955.

6. President's assent to Bills

Secretary reported to Lok Sabha that the following Bills, which were passed by the Houses of Parliament during the Twelfth Session, were assented to by the President since a report to the House was last made on the 28th May, 1956:—

- (1) The Parliamentary Proceedings (Protection of Publication) Bill, 1956.
- (2) The All-India Institute of Medical Sciences Bill, 1955.
- (3) The Indian Income-Tax (Amendment) Bill, 1956.
- (4) The Representation of the People (Second Amendment) Bill, 1955.
- (5) The Agriculture Produce (Development and Warehousing) Corporations Bill, 1956.
- (6) The Travancore-Cochin State Legislature (Delegation of Powers) Bill, 1956.
- (7) The Hindu Succession Bill, 1954.
- (8) The Life Insurance Corporation Bill, 1956.

[P.T.O.]

7. Presentation of Reports of Joint Committee

Shri Govind Ballabh Pant, presented the Reports of the Joint Committee on the following Bills:—

- ✓ (1) The States Reorganisation Bill, 1956.
- ✓ (2) The Constitution (Ninth Amendment) Bill, 1956.

8. Government Bill introduced

The Bihar and West Bengal (Transfer of Territories) Bill, 1956

9. Motion Re: Joint Committee on the Copyright Bill adopted.

Further consideration of the motion for concurrence in the recommendation of Rajya Sabha for reference of the Copyright Bill, 1956 to a Joint Committee, moved on the 12th March, 1956, was resumed.

Two amendments were moved by Dr. Mono Mohon Das.

The following members took part in the debate:—

- (1) Dr. Ch. V. Rama Rao
- (2) Shri N. C. Chatterjee
- (3) Shri Tek Chand
- (4) Shri Shree Narayan Das

Dr. Mono Mohon Das replied to the debate.

The amendments moved by Dr. Mono Mohon Das were adopted and the motion was adopted in the following amended form:—

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to Copyright made in the motion adopted by Rajya Sabha at its sitting held on the 16th February, 1956 and communicated to this House on the 21st February, 1956 and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri B. S. Murthy
- (2) Shri N. C. Laskar
- (3) Shri Nageshwar Prasad Sinha
- (4) Shri Fulsinhji B. Dabhi
- (5) Shri Joachim Alva

- (6) Shri T. S. Avinashilingam Chettiar
- (7) Shri S. V. Ramaswamy
- (8) Shri Birakisor Ray
- (9) Shri D. C. Sharma
- (10) Shri S. C. Samanta
- (11) Shri Gurmukh Singh Musafir
- (12) Shri M. Hifzur Rahman
- (13) Dr. Suresh Chandra
- (14) Shri C. R. Mathew
- (15) Shrimati Tarkeshwari Sinha
- (16) Seth Govind Das
- (17) Shri Rohanlal Chaturvedi
- (18) Shri C. R. Basappa
- (19) Dr. Lanka Sundaram
- (20) Shri U. M. Trivedi
- (21) Shri V. G. Deshpande
- (22) Shri N. B. Chowdhury
- (23) Shri Sadhan Chandra Gupta
- (24) Shri Bahadur Singh
- (25) Shri Frank Anthony
- (26) Shri Ramji Verma
- (27) Shri M. S. Gurupadaswamy
- (28) Shri V. Veeraswamy
- (29) Dr. Mono Mohon Das, and
- (30) Maulana Abul Kalam Azad.

This House also recommends to the Rajya Sabha that the said Joint Committee be instructed to report on or before the 16th August, 1956."

10. Government Bill passed

The Securities Contracts (Regulation) Bill, 1954, as reported by the Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri M. C. Shah.

The following members took part in the debate:—

- (1) Shri U. M. Trivedi
- (2) Dr. J. N. Parekh

[P.T.O.]

- (3) Shri G. D. Somani
- (4) Shri Sadhan Chandra Gupta
- (5) Shri Bhawanji A. Khimji

Shri M. C. Shah replied to the debate

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5, 7, 10 to 20, 22 to 26 and 28 to 31 adopted.

Clauses 6, 8, 9, 21 and 27 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri M. C. Shah.

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill under consideration

The Hindu Minority and Guardianship Bill, 1955, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Hari Vinayak Pataskar.

Shri N. C. Chatterjee commenced his speech on the motion which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th July, 1956).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 17, 1956

No. 594

1. Starred Questions.

Thirty-three Starred Questions (Nos. 35 to 67) were put down on the order paper out of which Twenty-seven were called. Original notices of Starred Questions Nos. 40, 41, 42, 47 and 61 were received in Hindi.

Nineteen Starred Questions (Nos. 35, 39, 41, 42, 44—50, 52, 57, 60 and 61) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 36, 37, 38, 40, 43, 51, 58 and 59 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions.

Thirty-four Unstarred Questions (Nos. 26—59) were put down on the order paper. Original notices of Unstarred Questions Nos. 26, 27, 28, 34, 39, 53 and 54 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper Laid on the Table

A copy of the Report of the Indian Delegation to the Ninth World Health Assembly held in Geneva in May, 1955 was laid on the Table.

4. Presentation of Petition

Shri Sivamurthi Swami presented a petition signed by six thousand six hundred and sixty-eight petitioners in respect of the States Reorganisation Bill, 1956.

5. Government Bill Passed

The Hindu Minority and Guardianship Bill, 1955, as passed by Rajya Sabha.

Further discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 16th July, 1956, continued.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shrimati Renu Chakravartty
- (3) Shri K. S. Raghavachari
- (4) Shri U. R. Bogawat
- (5) Pandit Thakur Das Bhargava
- (6) Shri U. M. Trivedi
- (7) Shrimati Jayashri Raiji
- (8) Shri Nand Lal Sharma

Shri Hari Vinayak Pataskar replied to the debate.

The motion for consideration of the Bill, as passed by Rajya Sabha, was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 6 to 13 were adopted.

Clauses 3 to 5 were adopted as amended.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was also adopted.

On the motion moved by Shri Hari Vinayak Pataskar that the Bill, as amended, be passed the following members took part in the debate:—

- (1) Shri K. T. Achuthan
- (2) Shri G. S. Altekar
- (3) Shri Shree Narayan Das
- (4) Shri Tek Chand
- (5) Shri Hari Vinayak Pataskar

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th July, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 18, 1956

No. 595

1. Starred Questions

Sixty Starred Questions (Nos. 68—113 and 115—128) were put down on the order paper out of which thirty-two were called. Starred Question No. 114 was transferred to the list of questions for 6th August, 1956. Original notices of Starred Questions Nos. 73, 82, 84, 97, 113, and 126 were received in Hindi.

Twenty-two Starred Questions (Nos. 68, 69, 71—74, 76, 78, 80, 82, 83, 85, 86, 88, 90—93 and 96—99) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Questions Nos. 70, 75, 77, 79, 81, 84, 87, 89, 94 and 95 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-three Unstarred Questions (Nos. 60—81 and 83) were put down on the order paper. Unstarred Question No. 82 was transferred to the list of questions for 27th July, 1956. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each was laid on the Table:—

- (1) Supplementary State- Twelfth Session, 1956 of Lok
ment No. IV. Sabha.
- (2) Supplementary State- Eleventh Session, 1955 of Lok
ment No. VII. Sabha.
- (3) Supplementary State- Tenth Session, 1955 of Lok
ment No. XI. Sabha.

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| (4) Supplementary State-
ment No. XVII. | Ninth Session, 1955 of Lok
Sabha. |
| (5) Supplementary State-
ment No. XIX. | Eighth Session, 1954 of Lok
Sabha. |
| (6) Supplementary State-
ment No. XXXI. | Sixth Session, 1954 of Lok
Sabha. |
| (7) Supplementary State-
ment No. XLV. | Third Session, 1953 of Lok
Sabha. |

4. Report of Business Advisory Committee

Sardar Hukam Singh presented the Thirty-eighth Report of the Business Advisory Committee.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions.

6. Reporting of petition

Secretary reported the receipt of a petition signed by a petitioner in respect of the Factories (Amendment) Bill, 1956 (Amendment of Sections 51, 54 and 59) by Shri T. B. Vittal Rao which was introduced on the 4th May, 1956.

7. Statement by Minister in the Ministry of Home Affairs

The Minister in the Ministry of Home Affairs made a statement correcting the reply given to a supplementary on Starred Question No. 2244 on the 16th May, 1956.

8. Government Bill under consideration

The Reserve Bank of India (Amendment) Bill, 1956.

The motion for consideration of the Bill was moved by Shri A. C. Guha.

The following members took part in the debate:—

- (1) Shri N. B. Chowdhury.
- (2) Shri M. S. Gurupadaswamy.
- (3) Shri G. D. Somani.
- (4) Shri V. B. Gandhi.
- (5) Shri Joachim Alva.
- (6) Shri Upendranath Barman.
- (7) Shri T. S. Avinashilingam Chettiar.
- (8) Shri C. R. Iyyunni.

- (9) Pandit S. C. Mishra.
- (10) Dr. J. N. Parekh.
- (11) Shri A. M. Thomas.
- (12) Kumari Annie Mascarene.
- (13) Shri C. P. Matthen.

Shri A. C. Guha replied to the debate.

The motion for consideration of the Bill was adopted.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th July, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 20, 1956

No. 596

1. Starred Questions

Twenty-nine Starred Questions (Nos. 129—141, and 143—158) were put down on the order paper all of which were called. Starred Question No. 142 was deleted. Original notices of Starred Questions Nos. 138, 139, 150 and 157 were received in Hindi.

Twenty Starred Questions (Nos. 129—132, 134—141, 143, 147, 150—153, 156 and 157) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 133, 144—146, 148, 149, 154, 155 and 158 of which the questioners were absent, were laid on the Table.

2. Unstarred Questions

Eighteen Unstarred Questions (Nos. 84—101) were put down on the order paper. Original notices of Unstarred Questions Nos. 88, 90 and 100 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following papers in pursuance of an assurance given on the 12th April, 1956 during the discussion on the Demands for Grants relating to the Ministry of Iron and Steel:—
 - (i) Contract for the supply of equipment for the Bhilai Iron and Steel Works (Volumes I and II).
 - (ii) Contract for the supply of structural steel work for the Bhilai Iron and Steel Works.
- (2) A copy of the Notification No. S.R.O. 1477, dated the 30th June, 1956, under sub-section (3) of section 49 of the Tea Act, 1953, making certain further amendment to the Tea Rules, 1954.

[P.T.O.]

4. Calling Attention to Matter of Urgent Public Importance

SHRI S. V. RAMASWAMY called the attention of the Minister of Consumer Industries to the Textile Policy of the Government and the future of the Handloom Industry.

The Minister of Consumer Industries laid on the Table a statement in regard thereto.

5. Government Bill Passed

The Reserve Bank of India (Amendment) Bill, 1956.

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6, 12 and 13 were negatived.

Clause 7 was adopted as amended.

Clauses 8 to 11 and 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri A. C. Guha that the Bill, as amended, be passed the following members took part in the debate:—

(1) Shri H. N. Mukerjee

(2) Shri A. M. Thomas

(3) Shri A. C. Guha

The motion was adopted and the Bill, as amended, was passed.

6. Government Bill Under Consideration

The Industrial Disputes (Amendment and Miscellaneous Provisions) Bill, 1955.

The motion for consideration of the Bill was moved by Shri Khandubhai K. Desai.

The discussion was not concluded.

7. Motion re: Fifty-fifth Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th July, 1956.”

The motion was adopted.

8. Private Member's Resolution Negatived

Further discussion on the following Resolution by Shri H. V. Kamath and the amendments thereto moved on the 25th May, 1956, was resumed:—

“This House recommends that a Committee consisting of seven members, not less than four of whom should be members of Parliament, be constituted to enquire into and report within six months about the working of the Income Tax Department, with recommendations to improve the efficiency in the administration of the department leading to quick assessment and better results in revenue collections.”

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri B. Ramachandra Reddi
- (3) Shri V. P. Nayar
- (4) Shri M. C. Shah

Shri H. V. Kamath replied to the debate.

The amendments moved by Mulla Abdullahhai Mulla Taherali and Shri D. C. Sharma were negatived.

On the Resolution the House divided, Ayes 15; Noes 67. The Resolution was accordingly negatived.

9. Private Member's Resolution Under Consideration

Shri Brajeshwar Prasad moved the following Resolution:—

“This House recommends to the Government of India to press for the revision of the Charter of the United Nations so that African and Asian nations may be represented in the U.N.O. in proportion to their population and that all the representatives and delegates in the U.N.O. and its subsidiary bodies be elected on the basis of adult franchise.”

Shri Brajeshwar Prasad's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 21st July, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 21, 1956

No. 597

1. Starred Questions

Thirty-seven Starred Questions (Nos. 159—178 and 180—196) were put down on the order paper out of which twenty-seven were called. Starred Question No. 179 was transferred to the list of questions for the 1st August, 1956. Original notices of Starred Questions Nos. 160, 167, 168, 174, 180, 182, 186, 191 and 194 were received in Hindi.

Twenty-two Starred Questions (Nos. 159—167, 169, 171, 172, 174—176 and 180—186) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 168, 170, 173, 177 and 178 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-nine Unstarred Questions (Nos. 102—130) were put down on the order paper. Original notices of Unstarred Questions Nos. 102, 107, 109, 110, 114—117, 129 and 130 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Famine conditions in Mysore State addressed to the Minister of Food and Agriculture was asked. It was orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Adjournment motion

The Speaker postponed his decision on the admissibility of an adjournment motion given notice of by Dr. Lanka Sundaram and Shri A. K. Gopalan regarding the alleged strike notices given by the Visakhapatnam Harbour and Port Workers Union pending a statement to be made by Government on the 24th July, 1956.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.R.O. 1346, dated the 8th June, 1956, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Notification No. S.R.O. 1566, dated the 7th July, 1956, under sub-section (2) of section 4 of the Employees Provident Funds Act, 1952.
- (3) A copy of the Notification No. S.R.O. 1567, dated the 7th July, 1956, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952.
- * (4) A copy of the Notification No. S.R.O. 1161, dated the 19th May, 1956, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.

6. Motion re: Thirty-eighth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 18th July, 1956.”

After some discussion further consideration of the motion was held over till the 24th July, 1956.

7. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative Business to be taken up after the passing of the Industrial Disputes (Amendment and Miscellaneous Provisions) Bill, 1955.

*The notification was previously laid on the Table on the 26th May, 1956 and was re-laid under Rule 350 (2) of the Rules of Procedure.

8. Government Bill under consideration.

The Industrial Disputes (Amendment and Miscellaneous Provisions) Bill, 1955.

Further discussion on the motion for consideration of the Bill moved on the 20th July, 1956, continued.

The following members took part in the debate:—

- (1) Shri V. V. Giri
- (2) Shri A. K. Gopalan
- (3) Dr. Lanka Sundaram
- (4) Shri R. Venkataraman
- (5) Shri Amarnath Vidyalankar
- (6) Shri K. P. Tripathi
- (7) Pandit Thakur Das Bhargava
- (8) Shri N. Sreekantan Nair
- (9) Shri G. L. Bansal
- (10) Shri G. D. Somani
- (11) Shri Bhagwat Jha 'Azad'
- (12) Shrimati Renu Chakravartty
- (13) Shri Raja Ram Shastri
- (14) Thakur Jugal Kishore Sinha
- (15) Shri Abid Ali

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th July, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

July 24, 1956

No. 598

1. Starred Questions

Thirty-one Starred Questions (Nos. 197-227) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 200, 202, 203, 208 and 210 were received in Hindi.

Twenty-seven Starred Questions (Nos. 197-202, 204-206, 208-210, 212, 213, 215-227) were orally answered and supplementary questions were asked on twenty-four of them. Replies to the remaining questions (including Starred Questions Nos. 203, 207, 211 and 214 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Nine Unstarred Questions (Nos. 131-139) were put down on the order paper. Original notice of Unstarred Question No. 134 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

In view of the statement made by the Deputy Minister of Railways, the Speaker withheld his consent to the moving of an adjournment motion given notice of by Dr. Lanka Sundaram and Shri A. K. Gopalan regarding the alleged strike notices given by the Visakhapatnam Harbour and Port Workers Union.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Reports, under sub-section (2) of section 37 of the Air Corporations Act, 1953:—
 - (i) Second Annual Report of the Air-India International Corporation—1954-55.
 - (ii) Second Annual Report of the Indian Airlines Corporation—1954-55.

P.T.O.

- (2) A copy of the Registration of Newspapers (Central) Rules, 1956, under sub-section 2 of section 20-A of the Press and Registration of Books Act, 1867, published in the Ministry of Information and Broadcasting Notification No. S.R.O. 1519, dated the 28th June, 1956.
- (3) A copy of the Representation of the People (Preparation of Electoral Rolls) Rules, 1956, under sub-section (3) of section 28 of the Representation of the People Act, 1950, published in the Ministry of Law Notification No. S.R.O. 1349, dated the 11th June, 1956.
- (4) A copy of the Proceedings together with the synopsis of proceedings of Committee 'C' on the Second Five Year Plan (Land Reforms and Agriculture including animal husbandry).

5. Motion re: Thirty-eighth Report of Business Advisory Committee

Further discussion on the following motion moved by Shri Satya Narayan Sinha on the 21st July, 1956, was resumed:—

“That this House agrees with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 18th July, 1956.”

An amendment was moved by Shri H. V. Kamath.

After some discussion the amendment was negatived.

The motion was adopted.

6. Government Bill Passed

The Industrial Disputes (Amendment and Miscellaneous Provisions) Bill, 1955

Further discussion on the motion for consideration of the Bill moved on the 20th July, 1956, continued.

The following members took part in the debate:—

- (1) Shri Shibbanlal Saksena.
- (2) Shri B. S. Murthy.
- (3) Shri T. B. Vittal Rao.

Shri Khandubhai K. Desai replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2, 5, 8 to 11, 14, 16 to 21, 23, 25, 27 and 31 were adopted.

New Clause 25 A was also adopted.

On an amendment to clause 22 moved by Shri Tushar Chatterjea, the House divided, Ayes 24; Noes 60. The amendment was accordingly negatived.

Clause 22 was also adopted.

Clauses 3, 4, 6, 7, 12, 13, 15, 24, 26, 28, 29, 30, 32 and 33 were adopted as amended.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Khandubhai K. Desai.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th July, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 25, 1956

No. 599

1. Starred Questions

Fifty-nine Starred Questions (Nos. 228—286) were put down on the order paper out of which 28 were called. Original notices of Starred Questions Nos. 228, 236, 243, 244, 248, 261, 262, 276 and 277 were received in Hindi.

Twenty-six Starred Questions (Nos. 228—242, 244—252, 254 and 255) were orally answered and supplementary questions were asked on twenty-four of them. Replies to the remaining questions (including Starred Questions Nos. 243 and 253 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 140—176) were put down on the order paper. Original notices of Unstarred questions Nos. 140, 141, 145, 162, and 163 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications, under subsection (3) of section 44 of the Air Corporations Act, 1953, making certain further amendments to the Air Corporations Rules, 1954:—

- (i) Notification No. 7-CA(11)/55, dated the 4th July, 1955, together with an explanatory note.
- (ii) Notification No. 7-CA(13)/55, dated the 13th January, 1956.

(2) A copy of each of the following Rules, under sub-section (4) of section 18 of the Citizenship Act, 1955:—

(i) The Citizenship Rules, 1956, published in the Ministry of Home Affairs Notification No. S.R.O. 1574, dated the 7th July, 1956.

(ii) The Citizens (Registration at Indian Consulates) Rules, 1956, published in the Ministry of Home Affairs Notification No. S.R.O. 1575, dated the 7th July, 1956.

(3) A copy of the Central Excises Notification No. 8-CER/56, dated the 14th July, 1956, under section 38 of the Central Excises and Salt Act, 1944.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions.

5. Calling attention to matter of urgent public importance

Shri Raghunath Singh called the attention of the Minister of Home Affairs to the recent earthquake in Kutch.

The Minister in the Ministry of Home Affairs made a statement in regard thereto.

6. Statement by Shri C. D. Deshmukh

Shri C. D. Deshmukh made a statement in explanation of his resignation from the office of Minister.

The Prime Minister also made a statement pertinent thereto.

7. Government Bill—Motion for reference to Joint Committee Adopted

✓ *The Bihar and West Bengal (Transfer of Territories) Bill, 1956.*

The motion for reference of the Bill to a Joint Committee was moved by Shri B. N. Datar.

The following members took part in the debate:—

(1) Shri H. N. Mukerjee

(2) Shri Mathura Prasad Mishra

(3) Shri Mohit K. Moitra

(4) Shri Bibhuti Mishra

- (5) Shri N. C. Chatterjee
- (6) Pandit Dwarka Nath Tiwary
- (7) Shri Chaitan Majhi
- (8) Shri Jaipal Singh
- (9) Shri Upendranath Barman
- (10) Babu Ram Narayan Singh
- (11) Shrimati Tarkeshwari Sinha
- (12) Shri Surendra Mohan Ghose
- (13) Shri Syamnandan Sahaya

Shri B. N. Datar replied to the debate.

The motion was adopted as follows:—

“That the Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 48 members; 32 from this House, namely:—

1. Shri Atulya Ghosh
2. Shri Upendra Nath Barman
3. Shri Abdus Sattar
4. Shri Subodh Hasda
5. Dr. Ram Subhag Singh
6. Shri A. Ibrahim
7. Shri Bhagwat Jha 'Azad'
8. Shri Syamnandan Sahaya
9. Shri P. C. Bose
10. Shri Phani Gopal Sen
11. Shri H. V. Pataskar
12. Shri P. Ramaswamy
13. Shri Asim Krishna Dutt
14. Pandit Algu Rai Shastri
15. Shri Shriman Narayan
16. Shri Radha Charan Sharma
17. Shri B. N. Datar
18. Shri Gurmukh Singh Musafir
19. Dr. Hari Mohan
20. Shri S. K. Patil

[P.T.O.]

21. Shrimati Tarkeshwari Sinha
22. Shri N. C. Chatterjee
23. Shri S. S. More
24. Shri Vijneshwar Missir
25. Shri Jaipal Singh
26. Dr. Lanka Sundaram
27. Shri Mohit K. Moitra
28. Shri Tushar Chatterjee
29. Shrimati Renu Chakravarty
30. Shri J. B. Kripalani
31. Shri Bhajahari Mahata, and
32. Shri Benjamin Hansda

and 16 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 7th August, 1956;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th July, 1956.)

M. N. KAUL,
Secretary.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 26, 1956

No. 600

1. Starred Questions

Fifty-four Starred Questions (Nos. 287—339 and 341) were put down on the order paper out of which 28 were called. Starred Question No. 340 was transferred to the list of questions for 1st August 1956. Original notices of Starred Questions Nos. 293, 298, 299, 300, 316, 323, 336 and 341 were received in Hindi.

Twenty-three Starred Questions (Nos. 287—292, 294—298, 300—302, 304—311 and 314) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 293, 299, 303, 312 and 313 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-four Unstarred Questions (Nos. 177—210) were put down on the order paper. Original notices of Unstarred Questions Nos. 185, 186, 187 and 209 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Minutes of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Minutes of the Estimates Committee (1955-56), Vol. 5 No. 1.

4. Presentation of petition

Shri Dasaratha Deb presented a petition signed by seventy-four petitioners in respect of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956 which was introduced on the 6th April, 1956.

[P.T.O.]

5. Government Bill under consideration

The States Reorganisation Bill, 1956 as reported by the Joint Committee.

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Govind Ballabh Pant.

An amendment moved by Shri R. D. Misra that the Bill, as reported by the Joint Committee, be referred to a Select Committee of the House was ruled out of order.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Seth Govind Das ✓
- (3) Dr. Suresh Chandra
- (4) Shri Frank Anthony
- (5) Shri Radhelal Vyas
- (6) Swami Ramananda Tirtha
- (7) Shri V. G. Deshpande
- (8) Shri Ahmed Mohiuddin
- (9) Shri U. M. Trivedi
- (10) Shrimati Jayashri Raiji ✓
- (11) Shri Nand Lal Sharma
- (12) Shri A. Nesamony
- (13) Shri K. G. Deshmukh
- (14) Shri M. S. Gurupadaswamy (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th July, 1956).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

July 27, 1956

No. 601

1. Starred Questions

Fifty-two Starred Questions (Nos. 342—362 and 364—393) were put down on the order paper out of which 22 were called. Starred Question No. 363 was transferred to the list of questions for the 7th August, 1956. Original notices of Starred Questions Nos. 350, 367, 371, 375, 385, 387 and 388 were received in Hindi.

Eighteen Starred Questions (Nos. 342, 344, 346—356, 358, 359, 361, 362 and 374) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 343, 345, 357 and 360 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-nine Unstarred Questions (Nos. 212—240) were put down on the order paper. Original notices of Unstarred Questions Nos. 216, 217, 224, 225 and 235 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions, regarding 'Arrest in Goa' and 'Portuguese Raid' addressed to the Prime Minister and one Short Notice Question regarding 'Floods' addressed to the Minister of Irrigation and Power were asked. They were orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Statement by Minister of Planning and Irrigation and Power

The Minister of Planning and Irrigation and Power made a statement regarding the flood situation in the country and also laid on the Table two statements in regard thereto.

5. Adjournment Motion

The Speaker made a statement in connection with the adjournment motion given notice of by Shri M. S. Gurupadaswamy on the 16th July, 1956 regarding the order of the District Magistrate of Delhi prohibiting the holding of meetings or demonstrations and taking out of processions in the areas around Parliament House and withheld his consent to the moving of the adjournment motion.

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—
 - (i) Report of the Tariff Commission on the fair retention prices (ex-works) of pig iron and steel produced by the Mysore Iron and Steel Works, Bhadravati, 1956.
 - (ii) Ministry of Commerce and Industry Resolution No. IS (4)-2(161)/56, dated the 16th July, 1956.
 - (iii) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (i) and (ii) above could not be laid within the prescribed period.
- (2) A copy of the Notification No. 32/12/9/55-E.D., dated the 12th June, 1956, under sub-section (3) of section 85 of the Estate Duty Act, 1953, making certain further amendments to the Estate Duty Rules, 1953.
- (3) A copy of the Notification No. 42-I(25)/55-Prop.I, dated the 5th June, 1956, under sub-section (4) of section 56 of the Administration of Evacuee Property Act, 1950, making certain amendment to the Administration of Evacuee Property (Central) Rules, 1950.

7. Report of Committee on Absence of Members from the Sitting of the House

Shri Ganesh Sadashiv Altekar presented the Sixteenth Report of the Committee on Absence of Members from the sittings of the House and also laid on the Table a list showing names of Members who were continuously absent from the sittings of the House for 15 days or more during the Twelfth Session, 1956.

8. Presentation of Petitions

(i) Dr. Lanka Sundaram presented a petition signed by one thousand one hundred and seventy-five petitioners in respect of the States Reorganisation Bill, 1956, as reported by the Joint Committee.

(ii) Shri H. V. Kamath presented a petition signed by two thousand one hundred and eighteen petitioners in respect of the States Reorganisation Bill, 1956 and the Constitution (Ninth Amendment) Bill, 1956, as reported by the Joint Committee.

9. Speaker's Announcement re: Statement made by the Prime Minister re: Bombay

An authenticated version of the Prime Minister's statement regarding Bombay referred to in para 15 of the Report of the Joint Committee on the States Reorganisation Bill, 1956 was communicated by the Speaker to the House.

10. Government Bill under consideration

The States Reorganisation Bill, 1956 as reported by the Joint Committee.

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 26th July, 1956. continued.

The following members took part in the debate:—

- ✓ (1) Shri M. S. Gurupadaswamy ✕
- (2) Dr. Lanka Sundaram
- ✓ (3) Shri Ravi Narayan Reddy ✓
- ✓ (4) Shri N. C. Chatterjee
- (5) Shri Anandchand ✓

[P.T.O.]

- (6) Shri Fulsinhji B. Dabhi
- (7) Shri Mohanlal Saksena
- ✓ (8) Shri U. R. Bogawat
- ✓ (9) Shri G. H. Deshpande (Speech unfinished.)

The discussion was not concluded.

11. **Motion re: Fifty-sixth Report of Committee on Private Member's Bills and Resolutions**

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1956.”

An amendment was moved by Shri K. K. Basu.

After some discussion the amendment was negatived.

The motion was adopted.

12. **Private Member's Bill introduced**

The Sadhus and Sanyasis (Registration and Licensing) Bill, 1956, by Shri Radha Raman.

13. **Private Member's Bill withdrawn**

The Indian Adoption of Children Bill, 1955, by Shrimati Jayashri Raiji.

Further discussion on the motion for consideration of the Bill moved by Shrimati Jayashri Raiji, on the 18th May, 1956, was resumed.

The following members took part in the debate:—

- (1) Shri M. D. Joshi
- (2) Shri H. V. Pataskar.

Shrimati Jayashri Raiji replied to the debate.

The Bill was withdrawn by leave of the House.

14. **Private Member's Bill negatived**

The Ex-Army Personnel's Litigation Bill, 1954, by Dr. N. B. Khare.

The motion for consideration of the Bill was moved by Dr. N. B. Khare.

The following members took part in the debate:—

(1) Shri Tek Chand

(2) Sardar Surjit Singh Majithia.

Dr. N. B. Khare replied to the debate.

The motion was negatived.

15. Private Member's Bill passed.

The Code of Criminal Procedure (Amendment) Bill, 1953 (Amendment of section 435) by Shri Raghunath Singh.

The motion for resumption of the debate on the Bill which was adjourned from the 5th August, 1955, was moved by Shri Raghunath Singh.

The motion was adopted and further discussion on the motion for consideration of the Bill was resumed.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

New clause 3 was adopted.

Clause 1, was also adopted.

The Enacting Formula and the Long Title were also adopted as amended.

The Preamble was negatived.

The motion that the Bill, as amended, be passed, was moved by Shri Raghunath Singh.

The motion was adopted and the Bill, as amended, was passed.

16. Private Member's Bill under consideration.

The Indian Penal Code (Amendment) Bill, 1954 (Amendment of section 497) by Shri Fulsinhji B. Dabhi.

The motion for consideration of the Bill was moved by Shri Fulsinhji B. Dabhi.

[P.T.O.]

The following members took part in the debate:—

- (1) Shrimati Jayashri Raiji
- (2) Shri D. C. Sharma
- (3) Shri Tek Chand
- (4) Shri K. K. Basu. (Speech unfinished.)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 28th July, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 28, 1956

No. 602

1 Starred Questions

Fifty-two Starred Questions (Nos. 394—421, 423—426 and 428—447) were put down on the order paper out of which forty-one were called. Starred Questions Nos. 422 and 427 were transferred to the lists of questions for the 6th August and 2nd August, 1957 respectively. Original notices of Starred Questions Nos. 394, 400, 404, 406, 426, 429, 440, 442 and 443 were received in Hindi.

Twenty-four Starred Questions (Nos. 396, 398—400, 402—406, 408, 411, 412, 415, 417, 418, 420, 421, 423, 426, 429, 431, 432, 435 and 436) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including Starred Questions Nos. 394, 395, 397, 401, 407, 409, 410, 413, 414, 416, 419, 424, 425, 428, 430, 433 and 434 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-one Unstarred Questions (Nos. 241—261) were put down on the order paper. Original notice of Unstarred Question No. 247 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Labour Strike in Jamsar Gypsum Mines addressed to the Minister of Labour was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Report of Public Accounts Committee

Shri V. B. Gandhi presented the Seventeenth Report of the Public Accounts Committee (1955-56) on the Appropriation Accounts (Railways), 1953-54 Vol. I—Report.

5. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative Business for the week commencing the 30th July, 1956.

6. Papers laid on the Table

A copy of the Proceedings together with the Synopsis of proceedings of Committee 'B' on the Second Five Year Plan (Industries, Minerals, Transport and Communications) was laid on the Table.

7. Government Bill under consideration

The States Reorganisation Bill, 1956 as reported by the Joint Committee.

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 26th July, 1956, continued.

The following members took part in the debate:—

- ✓ (1) Shri G. H. Deshpande
- ✓ (2) Shri Asoka Mehta
- ✓ (3) Shri N. V. Gadgil
- ✓ (4) Dr. N. M. Jaisocrya
- (5) Pandit Thakur Das Bhargava
- (6) Shri C. C. Shah ✕
- ✓ (7) Kumari Annie Mascarene
- ✓ (8) Shri S. S. More
- ✓ (9) Shri Biren Dutt
- (10) Shri B. L. Chandak
- (11) Pandit Mukat Behari Lal Bhargava
- ✓ (12) Shri Sarangadhar Das
- ✓ (13) Shri N. R. M. Swamy
- (14) Shri Tek Chand
- (15) Shri Jaipal Singh
- (16) Lala Achint Ram (*Speech unfinished.*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th July, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 30, 1956

No. 603

1. Starred Questions

Fifty-three Starred Questions (Nos. 448 to 500) were put down on the order paper out of which thirty-three were called. Original notices of Starred Questions Nos. 448, 454, 464, 467, 472, 474, 477, 481, 484 and 498 were received in Hindi.

Twenty-four Starred Questions (Nos. 451—454, 456—460, 462, 463, 466, 468, 469, 471—480) were orally answered and supplementary questions were asked on twenty-three of them. Replies to the remaining questions (including Starred Questions Nos. 448—450, 455, 461, 464, 465, 467 and 470 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-five Unstarred Questions (Nos. 262—296) were put down on the order paper. Original notices of Unstarred Questions Nos. 265—267 and 295 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of the Audit Report (Posts and Telegraphs), 1956—Part I, was laid on the Table under Article 151(1) of the Constitution.

4. Leave of absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri C. Ramasamy Mudaliar . . . 9th April to 30th May, 1956.
(Twelfth Session).

[P.T.O.]

- (2) Shri Krisnacharya Joshi . . . 26th April to 30th May, 1956
(Twelfth Session).
- (3) Shri M. Hifzur Rahman . . . 16th July to 7th September,
1956 (Thirteenth Session).
- (4) Shri N. Somara . . . 27th May to 30th May, 1956
(Twelfth Session) and 16th
July to 7th September, 1956
(Thirteenth Session).
- (5) Shri Raj Bahaour . . . 16th July to 14th August, 1956
(Thirteenth Session).
- (6) Shri A. E. T. Barrow . . . 21st May to 30th May (Twelfth
Session) and 16th July to
30th July, 1956 (Thirteenth
Session).
- (7) Shri Sofi Mohd. Akbar . . . 27th May to 30th May, 1956
(Twelfth Session) and 16th
July to 7th September, 1956
(Thirteenth Session).
- (8) Maulana Mohamammad Saeed Masuodi . . . 16th July to 14th August, 1956
(Thirteenth Session).
- (9) Shri R. Velayudhan . . . 16th July to 18th August, 1956
(Thirteenth Session).

5. Motion for Election to Committee

Rajkumari Amrit Kaur moved the following motion:—

“That in pursuance of clause (g) of Section 4 of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from amongst themselves to be members of the Institute.”

The motion was adopted.

6. Government Bill introduced

The State Financial Corporations (Amendment) Bill, 1956.

7. Government Bill under consideration

The States Reorganisation Bill, 1956 as reported by the Joint Committee

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 26th July, 1956, continued.

The following members took part in the debate:—

- (1) Lala Achint Ram
- ✓ (2) Shri C. D. Deshmukh
- (3) Shri S. K. Patil
- (4) Sardar Hukam Singh
- (5) Shri V. V. Giri
- ✓ (6) Shri H. V. Pataskar
- (7) Shri P. T. Thanu Pillai
- (8) Shri Tulsidas Kilachand
- ✓ (9) Shri Kadyala Gopala Rao
- ✓ (10) Shri S. C. Deb
- (11) Shri Jawaharlal Nehru *
- (12) Shri J. B. Kripalani
- (13) Col. B. H. Zaidi
- (14) Shri B. Ramachandra Reddi
- ✓ (15) Shri C. P. Gidwani
- (16) Shri B. S. Murthy (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st July, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

July 31, 1956

No. 604

1. Starred Questions

Fifty-six Starred Questions (Nos. 501—539 and 541—557) were put down on the order paper out of which thirty-six were called. Starred Question No. 540 was transferred to the list of questions for the 6th August, 1956. Original notices of Starred Questions Nos. 509, 511, 526, 536, 546, 551 and 557 were received in Hindi.

Twenty-four Starred Questions (Nos. 505—509, 511—522, 525, 528, 529, 531 and 534—536) were orally answered and supplementary questions were asked on twenty-three of them. Replies to the remaining questions (including Starred Questions Nos. 501—504, 510, 523, 524, 526, 527, 530, 532 and 533 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty Unstarred Questions (Nos. 297—336) were put down on the order paper. Original notices of Unstarred Questions Nos. 329 and 334 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of the Rules relating to the initial constitution of the Indian Foreign Service Branch (B) was laid on the Table.

4. Message from Rajya Sabha

Secretary reported to Lok Sabha the following message received from Rajya Sabha regarding the Copyright Bill, 1955, signed by the Secretary of Rajya Sabha:—

“I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th July, 1956, has passed the

[P.T.O.]

following motion:—

MOTION

“That this House concurs in the recommendation of the Lok Sabha that the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to copyright be instructed to report on or before the 16th August, 1956.”

5. Statement by the Prime Minister

The Prime Minister made a statement on the recent Commonwealth Prime Ministers' Conference held in London and on his visit to other countries abroad and also laid a copy of each of the following papers on the Table of the House:—

- (1) Statement on meeting of Commonwealth Prime Ministers.
- (2) Prime Minister's talks with West German Chancellor—joint communique.
- (3) Joint statement by the President of the Federal People's Republic of Yugoslavia, the President of the Republic of Egypt and the Prime Minister of India.

6. Statement by Minister of Home Affairs

The Minister of Home Affairs made a statement regarding the situation in the Naga Hills.

7. Government Bill under consideration

The States Reorganisation Bill, 1956 as reported by the Joint Committee.

Further discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 26th July, 1956, continued.

The following members took part in the debate:—

- (1) Shri B. S. Murthy
- (2) H. H. Maharaja Rajendra Narayan Singh Deo
- (3) Shri Radha Raman
- (4) Shri R. D. Misra
- (5) Shri V. Veeraswamy
- (6) Shri Bijoy Chandra Das

- (7) Shri B. H. Khardekar
- (8) Shri P. R. Kanavade Patil
- (9) Shri Ram Sahai Tiwari
- (10) Shri D. C. Sharma
- (11) Shri Sivamurthi Swami
- (12) Shri R. S. Diwan
- (13) Sardar Iqbal Singh
- (14) Shri K. S. Raghavachari
- (15) Shri Rishang Keishing

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration of the Bill, as reported by the Joint Committee, was adopted.

Consideration of clauses 2 to 15 was taken up and not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 1, 1956.

No. 605

1. Starred Questions

Fifty-one Starred Questions (Nos. 558—606, 608 and 609) were put down on the order paper, out of which 23 were called. Starred Question No. 607 was transferred to the list of questions for the 8th August, 1956. Original notices of Starred Questions Nos. 563, 565, 585, 588, 591 and 596 were received in Hindi.

Fifteen Starred Questions (Nos. 560, 561, 563—565, 567, 568, 571, 573—577, 579 and 580) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 558, 559, 562, 566, 569, 570, 572, 578 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifteen Unstarred Questions (Nos. 337 to 351) were put down on the order paper. Original notices of Unstarred Questions Nos. 338 and 351 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications, under subsection (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) Notification No. S.R.O. 1554, dated the 7th July, 1956.
- (ii) Notification No. S.R.O. 1555, dated the 7th July, 1956.

[P.T.O.]

(2) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

- (i) Report (1956) of the Tariff Commission on fair retention prices, cx-works, of pig iron produced by the Indian Iron and Steel Co. Ltd., Calcutta, 1956.
- (ii) Ministry of Commerce and Industry Resolutions No. SC(A)-2(133), dated the 20th July, 1956.
- (iii) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (1) and (2) above could not be laid within the prescribed period.

(3) A copy of each of the following Notifications, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) Notification No. S.R.O. 1077, dated the 8th May, 1956.
- (ii) Notification No. S.R.O. 1077-A, dated the 8th May, 1956.

(4) A copy of the Proceedings together with the Synopsis of proceedings of Committee 'D' on the Second Five Year Plan (Social Services and Labour Policy).

4. Message from Rajya Sabha

Secretary reported to Lok Sabha the following message received from Rajya Sabha regarding the Bihar and West Bengal (Transfer of Territories) Bill, 1956, signed by the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 31st July, 1956, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith, and resolves that the

following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri K. P. Madhavan Nair
2. Kakasaheb Kalelkar
3. Dr. Radha Kumud Mookerji
4. Dr. Nalinaksha Dutt
5. Prof. Humayun Kabir
6. Shah Mohammad Umair
7. Syed Mazhar Imam.
8. Shri R. P. N. Sinha
9. Prof. R. D. Sinha Dinkar
10. Shri P. N. Sapro
11. Shri Abdur Rezzak Khan
12. Shri Satyapriya Banerjee
13. Shri Kishen Chand
14. Kunwarani Vijaya Raje
15. Shri Rajendra Pratap Sinha
16. Shri Govind Ballabh Pant."'

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions.

6. Minutes of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Minutes of the Estimates Committee (1955-56) Vol. 5 Nos. 2 and 3.

7. Government Bill under consideration

The States Reorganisation Bill, 1956, as reported by the Joint Committee

Clause-by-clause consideration of the Bill continued.

Consideration of clauses 2 to 15 was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd August, 1956.)

CORRIGENDA

(1) In Bulletin Part I, dated the 27th July, 1956 in para 15 under

[P.T.O.]

the heading 'Private Member's Bill Passed'—

(i) for line 12 *substitute* 'Clause 1 and the Long Title were also adopted.'

(ii) for lines 13 and 14 *substitute* 'The Enacting Formula was also adopted as amended.'

(2) In Bulletin Part I, dated the 28th July, 1956, in para 1 under the heading 'Starred Question' in line 4—

for '2nd August, 1957' read '2nd August, 1956'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I.

[Brief Record of Proceedings]

August 2, 1956

No. 606

1. Starred Questions.

Sixty-three Starred Questions (Nos. 610—672) were put down on the order paper out of which thirty-five were called. Original notices of Starred Questions Nos. 610, 615, 649, 656, 657, 660, 662, 663, 665 and 672 were received in Hindi.

Twenty-six Starred Questions (Nos. 611, 613—617, 619—624, 626—629, 631—634, 637, 638, 640—642 and 644) were orally answered and supplementary questions were asked on twenty-five of them. Replies to the remaining questions (including Starred Questions Nos. 610, 612, 618, 625, 630, 635, 636, 639 and 643 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions.

Thirty-one Unstarred Questions (Nos. 352—382) were put down on the order paper. Original notices of Unstarred Questions Nos. 353, 358, 366 and 373 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Government Bill under consideration.

The States Reorganisation Bill, 1956, as reported by the Joint Committee.

Clause-by-clause consideration of the Bill, continued.

The discussion on clauses 2 to 15 was concluded.

The reply by the Home Minister was postponed till 3rd August, 1956 and the voting on this group of clauses was postponed with the consent of the House till Monday the 6th August, 1956.

Consideration of clauses 16 to 49 and the Schedules I, II and III was taken up and not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 3, 1956

No. 607

1. Starred Questions

Forty-eight Starred Questions (Nos. 673 to 698 and 700 to 721) were put down on the order paper out of which thirty-two were called. Starred Question No. 699 was transferred to the list of questions for the 9th August, 1956. Original notices of Starred Questions Nos. 680, 683, 700, 705, 710, 715 and 718 were received in Hindi.

Twenty-four Starred Questions (Nos. 673 to 678, 680, 682 to 684, 686, 687, 690, 691, 693, 695, 696 to 698 and 701 to 705) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including Starred Questions Nos. 679, 681, 685, 688, 689, 692, 694 and 700, of which the Questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-one Unstarred Questions (Nos. 383 to 412 and 414) were put down on the order paper. Unstarred Question No. 413 was transferred to the list of questions for the 9th August, 1956. Original notices of Unstarred Questions Nos. 385 and 414 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Notification No. S.R.O. 1687, dated the 28th July, 1956, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, making certain amendments to the Prevention of Food Adulteration Rules, 1955.

[P.T.O.]

(2) A copy of each of the following Notifications under section 10 of the Mines and Minerals (Regulation and Development Act, 1948), making certain amendments to the Mineral Concession Rules, 1949:—

- (i) Notification No. MII-159(4)/55, dated the 4th August, 1955.
- (ii) Notification No. MII-152(269)/53, dated the 25th January, 1956.
- (iii) Notification No. MII-159(15)/55, dated the 1st February, 1956.
- (iv) Notification No. MII-152(32)/54, dated the 10th February, 1956.
- (v) Notification No. MII-159(13)/54, dated the 23rd May, 1956.
- (vi) Notification No. MII-159(7)/56, dated the 28th May, 1956.
- (vii) Notification No. MII-152(27)/55, dated the 30th June, 1956.
- (viii) Notification No. MII-159(10)/55, dated the 11th July, 1956.

4. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative Business for the week commencing the 6th August, 1956.

5. Government Bill under consideration

The States Reorganisation Bill, 1956 as reported by the Joint Committee.

Clause-by-clause consideration of the Bill continued.

The reply by the Home Minister to the discussion on clauses 2 to 15 of the Bill was further postponed with the consent of the House till Monday the 6th August, 1956.

Consideration of clauses 16 to 49 and the Schedules I, II and III was not concluded.

6. Motion re: Fifty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st August, 1956.”

The motion was adopted.

7. Private Member's Resolution withdrawn

Shri Brajeshwar Prasad concluded his speech on the following Resolution moved by him on the 20th July, 1956:—

“This House recommends to the Government of India to press for the revision of the Charter of the United Nations so that African and Asian nations may be represented in the U.N.O. in proportion to their population and that all the representatives and delegates in the U.N.O. and its subsidiary bodies be elected on the basis of adult franchise.”

Three amendments were moved by—

- (1) Shri Shree Narayan Das
- (2) Shri M. S. Gurupadaswamy
- (3) Shri D. C. Sharma.

The following members took part in the debate:—

- (1) Shri N. C. Kasliwal
- (2) Dr. Suresh Chandra
- (3) Shri C. P. Mathew
- (4) Shri M. S. Gurupadaswamy
- (5) Shri D. C. Sharma
- (6) Shri Shree Narayan Das
- (7) Shri Sadhan Chandra Gupta
- (8) Shri Shibbanlal Saksena
- (9) Shri V. K. Krishna Menon.

Shri Brajeshwar Prasad replied to the debate.

The amendment moved by Shri M. S. Gurupadaswamy was negatived.

[P.T.O.]

The amendments moved by Shri Shree Narayan Das and Shri D. C. Sharma were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

8. Private Member's Resolution under consideration.

Shri N. M. Lingam moved the following Resolution:—

“This House is of opinion that Government should introduce legislation to amend Article 19(2) of the Constitution, so as to enable the Government to effectively control and regulate the production and exhibition of films in the country.”

Shri N. M. Lingam's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 6, 1956

No. 608

1. Starred Questions

Fifty-eight Starred Questions (Nos. 722—743, 745—755, 757—776, 778—780, 782 and 783) were put down on the order paper out of which 21 were called. Starred Question No. 744 was transferred to the list of questions for the 10th August, and Starred Questions Nos. 777 and 781 were transferred to the list of questions for the 14th August, and Starred Question No. 756, was transferred to the list of questions for the 17th August, 1956. Original notices of Starred Questions Nos. 726, 728, 735, 743, 754, and 778 were received in Hindi.

Twenty-one Starred Questions (Nos. 722—727, 729—733, 735—737, 741—743, 746, 748—750) were orally answered and supplementary questions were asked on 20 of them. Replies to the remaining questions (including Starred Questions Nos. 728, 734, 738, 739, 740, 745, and 747 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-eight Unstarred Questions (Nos. 415—439, and ~~441—443~~) were put on the order paper. Unstarred Question No. 440 was transferred to the list of questions for the 10th August 1956. Original notice of Unstarred Question No. 439 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding production and refining of oil addressed to the Minister of Natural Resources and Scientific Research was asked. It was orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Adjournment Motion

In view of the statement made by the Minister of Home Affairs, the Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Dasaratha Deb and Shri Biren Dutt regarding the situation alleged to have arisen as a result of floods in Tripura State.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Annual Report of the Damodar Valley Corporation along with the Audit Report on the Accounts of the Corporation for the year 1954-55, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(2) A copy of the Notification No. S.R.O. 1660, dated the 21st July, 1956, under sub-section (2) of section 7 of the Employees, Provident Funds Act, 1952, making certain further amendments to the Employees' Provident Funds Scheme, 1952.

(3) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—

(i) Supplementary ment No. V.	State-	Twelfth Session, 1956 of Sabha.	Lok
(ii) Supplementary ment No. VIII.	State-	Eleventh Session, 1955 of Sabha.	Lok
(iii) Supplementary ment No. XII.	State-	Tenth Session, 1955 of Sabha.	Lok
(iv) Supplementary ment No. XVIII.	State-	Ninth Session, 1955 of Sabha.	Lok
(v) Supplementary ment No. XX.	State-	Eighth Session, 1954 of Sabha.	Lok
(vi) Supplementary ment No. XXIII.	State-	Seventh Session, 1954 of Sabha.	Lok
(vii) Supplementary ment No. XXXVI.	State-	Fifth Session, 1953 of Sabha	Lok

(4) A copy of the Notification No. S.R.O. 1674, dated the 28th July, 1956, under sub-section (3) of section 48 of the Coffee Act, 1942, making certain amendment to the Coffee Rules, 1955.

6. Message from Rajya Sabha. ✓

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd August, 1956, Rajya Sabha had agreed to the amendments made by Lok Sabha on the 17th July, 1956, in the Hindu Minority and Guardianship Bill, 1955.

7. Government Bill introduced .

The Supreme Court (Number of Judges) Bill, 1956.

8. Government Bill under consideration

The States Reorganisation Bill, 1956, as reported by the Joint Committee.

Clause-by-clause consideration of the Bill continued.

The reply by the Minister of Home Affairs to the discussion on clauses 2 to 15 of the Bill and the voting thereon were further postponed with the consent of the House till Tuesday, the 7th August, 1956.

The discussion on Clauses 16 to 49 and the Schedules I, II and III was concluded.

The reply by the Minister of Home Affairs to the discussion on this group of Clauses and Schedules and the voting thereon were also postponed with the consent of the House till Tuesday, the 7th August, 1956.

The discussion on Clauses 50 to 70 was also concluded.

After the Minister in the Ministry of Home Affairs had replied, the voting on this group of Clauses was also postponed with the consent of the House till Tuesday, the 7th August, 1956.

Consideration of Clauses 71 to 114 and the Schedules IV, V and VI was taken up and not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 7, 1956

No. 609

1. Starred Questions

63 Starred Questions (Nos. 784 to 836 and 838—847) were put down on the order paper out of which 27 were called. Starred Question No. 837 was transferred to the list of questions for the 14th August, 1956. Original notices of Starred Questions Nos. 788, 789, 814, 827 and 843 were received in Hindi.

Starred Questions (Nos. 784, 786, 787, 789, 790, 792—797, 799—803, 805, 806 and 808—810) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Questions Nos. 785, 788, 791, 798, 804 and 807 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

50 Unstarred Questions (Nos. 444—486 and 488—494) were put down on the order paper. Unstarred Question No. 487 was transferred to the list of questions for the 14th August, 1956. Original notices of Unstarred Questions Nos. 447, 457, 467, 468 and 494 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Leakage of Telegrams in Chandigarh addressed to the Minister of Communications was asked. It was orally answered and no supplementary question was asked and answered thereon.

[P.T.O.]

4. Minutes of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Minutes of the Estimates Committee (1955-56) Vol. 5, Nos. 4 and 5.

5. Extension of time for presentation of Report of Joint Committee

Shri Govind Ballabh Pant moved that the time appointed for the presentation of the Report of the Joint Committee on the Bihar and West Bengal (Transfer of Territories) Bill, 1956 be extended upto the 10th August, 1956.

The motion was adopted.

6. Government Bill introduced

The National Highways Bill, 1956.

7. Government Bill under consideration

The States Reorganisation Bill, 1956 as reported by the Joint Committee

Clause-by-clause consideration of the Bill continued.

The Minister of Home Affairs replied to the discussion on the Clauses 2 to 15 of the Bill. Voting on this group of Clauses was further postponed with the consent of the House till Wednesday, the 8th August, 1956.

The reply by the Minister of Home Affairs to the discussion on Clauses 16 to 49 and the Schedules I, II and III and the voting thereon and also the voting on Clauses 50 to 70 was also further postponed with the consent of the House till Wednesday, the 8th August, 1956.

The discussion on Clauses 71 to 114 and the Schedules IV, V and VI was concluded and the Minister in the Ministry of Home Affairs replied to the discussion.

Voting on this group of Clauses and Schedules was also postponed with the consent of the House till Wednesday, the 8th August, 1956.

Consideration of Clauses 115 to 131 was taken up and not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th August 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 8, 1956

No. 610

1. Starred Questions

Forty-six Starred Questions (Nos. 848—893) were put down on the order paper out of which twenty-three were called. Original notices of Starred Questions Nos. 849, 853, 872 and 887 were received in Hindi.

Twenty-two Starred Questions (Nos. 848—867, 869 and 870 were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Question No. 868 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Thirty-five Unstarred Questions (Nos. 495—529) were put down on the order paper. Original notices of Unstarred Questions Nos. 505 and 509 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Speaker and the Prime Minister made references to the passing away of Dr. H. C. Mookerjee, Governor of West Bengal.

Thereafter the House stood in silence for a minute as a mark of respect.

[P.T.O.]

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4. Statement by the Prime Minister

The Prime Minister made a statement regarding the Suez Canal issue.

Thereafter the House adjourned for the day as a mark of respect to the memory of the late **Dr. H. C. Mookerjee**.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th August, 1956).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 9, 1956

No. 611

1. Starred Questions

Forty-nine Starred Questions (Nos. 894—942) were put down on the order paper out of which thirty-eight were called. Original notices of Starred Questions Nos. 897, 915, 929 and 935 were received in Hindi.

Twenty-three Starred Questions (Nos. 894, 896—900, 903, 905—907, 909, 914, 915, 918, 921—923, 925, 926 and 928—931) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Questions Nos. 895, 901, 902, 904, 908, 910—913, 916, 917, 919, 920, 924 and 927 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-four Unstarred Questions (Nos. 530—553) were put down on the order paper. Original notices of Unstarred Questions Nos. 535, 545 and 548 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, namely:—

- (i) Report (1956) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformers Industry.
- (ii) Ministry of Commerce and Industry Resolution No. 11(1)-T.B./56, dated the 4th August, 1956.

[P.T.O.]

- (iii) Ministry of Commerce and Industry Notification No. 11(1)-T.B./56, dated the 4th August, 1956.
 - (iv) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (1) to (3) above could not be laid within the prescribed period.
 - (v) Report (1956) of the Tariff Commission on the continuance of protection to the Plastics (Phenol Formaldehyde Moulding Powder, Electrical Accessories and Buttons) Industry.
 - (vi) Ministry of Commerce and Industry Resolution No. 27(1)-T.B./56, dated the 4th August, 1956.
 - (vii) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy of each of the documents referred to at (5) and (6) above could not be laid within the prescribed period.
 - (viii) (a) Report (1956) of the Tariff Commission on the continuance of protection to the Ball Bearings Industry.
(b) Tariff Commission's letter No. TC/ID/E-83, dated the 14th May, 1956, with which the Report referred to above was forwarded to Government by the Commission.
 - (ix) Ministry of Commerce and Industry Resolution No. 18(1)-T.B./56, dated the 4th August, 1956.
 - (x) Ministry of Commerce and Industry Notification No. 18(1)-T.B./56, dated the 4th August, 1956.
- (2) A copy of each of the following papers, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
- (i) Annual Report of the Development Council for Light Electricals Industry for the year 1955-56.
 - (ii) Annual Report of the Development Council for Bicycles for the year 1955-56.
 - (iii) Annual Report of the Development Council for Art Silk Textiles for the year 1955-56.
 - (iv) Annual Report of the Development Council for Woollen textiles for the year 1955-56.
 - (v) Annual Report of the Development Council for Pharmaceuticals and Drugs for the year 1955-56.

(vi) Annual Report of the Development Council for Sugar for the year 1955-56.

4. Message from Rajya Sabha.

Secretary reported a message from Rajya Sabha that at its sitting held on the 6th August, 1956, Rajya Sabha had agreed without any amendment to the Securities Contracts (Regulation) Bill, 1956, passed by Lok Sabha on the 16th July, 1956.

5. Government Bills under consideration

(1) *The States Reorganisation Bill, 1956 as reported by the Joint Committee.*

Clause-by-clause consideration of the Bill continued.

The Minister of Home Affairs replied to the discussion on the Clauses 16 to 49 and the Schedules I, II and III and Clauses 115 to 131 of the Bill.

Clauses 3 to 7, 11 to 13, 15, 16, 18 to 24, 28, 29, 31, 32, 34, 36, 41, 42, 44 to 48, 51 to 59, 61 to 66, 68 to 72, 74, 76, 78 to 82, 84 to 101, 103, 107, 110 to 118, 120 to 131 and the Schedules II and VI were adopted.

New Clauses 34A and 83A were also adopted.

Clauses 2, 8, 9, 10, 14, 17, 25 to 27, 30, 33, 35, 37 to 40, 43, 49, 50, 60, 67, 73, 75, 77, 83, 102, 104 to 106, 108, 119 and Schedules I, III, IV and V were adopted as amended.

Clause 109 was negatived.

On an amendment for substitution of a new Clause 8 for Clauses 8 to 10, moved by Shri Govind Ballabh Pant, the House divided. Ayes 241; Noes 40. The amendment was accordingly adopted.

On an amendment for insertion of a new Clause 15-A, moved by Shri H. G. Vaishnav, the House divided, Ayes 37; Noes 145. The amendment was accordingly negatived.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

Further consideration of the motion was postponed till Friday, the 10th August, 1956.

[P.T.O.]

(2) *The River Boards Bill, 1955 as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Gulzarilal Nanda.

The following members took part in the debate:—

- (1) Shri Tek Chand
- (2) Dr. Ch. V. Rama Rao
- (3) Shri K. S. Raghavachari
- (4) Shri Laisram Jogeswar Singh
- (5) Shri Tekur Subrahmanyam
- (6) Shri D. C. Sharma
- (7) Shri R. D. Misra

Shri Gulzarilal Nanda spoke in reply to the debate. The speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 10, 1956

No. 612

1. Starred Questions

Fifty-one Starred Questions (Nos. 943—993) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 946, 961, 979 and 982 were received in Hindi.

Twenty-one Starred Questions (Nos. 944—947, 949, 950, 953—957, 959—964, 966—968 and 984) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 943, 948, 951, 952, 958 and 965 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty Unstarred Questions (Nos. 554—603) were put down on the order paper. Original notices of Unstarred Questions Nos. 562, 564, 577, 581, 586, 588, 591, 602 and 603 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Safeguards for Telangana addressed to the Minister of Home Affairs was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

In view of the statement made by the Minister of Home Affairs, the Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri A. K. Gopalan, Shri H. V. Kamath, Shri H. N. Mukerjee, and Shrimati Renu Chakravarty regarding the situation alleged to have arisen as a result of disturbances in Ahmedabad.

[P.T.O.]

5. Report of Business Advisory Committee

Sardar Hukam Singh presented the Thirty-ninth Report of the Business Advisory Committee.

6. Minutes of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Minutes of the Estimates Committee (1955-56) Vol. 5 No. 6.

7. Calling attention to matter of Urgent Public Importance

Pandit Dwarka Nath Tiwary called the attention of the Prime Minister to the communique issued by the Pakistan Government on the 4th August, 1956, contradicting the Indian Prime Minister's statement in the Parliament regarding payment of compensation by Pakistan for the Nekowal incident.

The Prime Minister made a statement in regard thereto.

8. Government Bill under consideration

The River Boards Bill, 1955 as passed by Rajya Sabha

Shri Gulzarilal Nanda concluded his speech in reply to the debate on the motion for consideration of the Bill moved on the 9th August, 1956.

The motion for consideration of the Bill was adopted.

9. Government Bill passed

The States Reorganisation Bill, 1956, as reported by the Joint Committee

Further discussion on the motion that the Bill, as amended, be passed moved on the 9th August, 1956, was resumed.

Certain consequential amendments to Clauses 11 and 102 moved by Shri B. N. Datar were adopted.

The following members took part in the debate:—

- (1) Shri N. V. Gadgil
- (2) Shri H. N. Mukerjee
- (3) Shri N. C. Chatterjee
- (4) Shri Jawaharlal Nehru
- (5) Shri K. Kelappan
- (6) Shri C. D. Deshmukh
- (7) Shri A. K. Gopalan
- (8) Shrimati Maniben Vallabhbai Patel
- (9) Shri R. Venkataraman
- (10) Shri Govind Bhallabh Pant.

A consequential amendment to clause 4 moved by Shri R. Venkataraman was also adopted.

The motion was adopted and the Bill, as amended was passed.
(*Lok Sabha adjourned at 3-25 P.M. and re-assembled at 3-31 P.M.*)

10. **Private Member's Bill introduced**

The Code of Civil Procedure (Amendment) Bill, 1956, (Omission of section 87B) by Shri M. L. Dwivedi.

11. **Private Member's Bill negatived**

The Indian Penal Code (Amendment) Bill, 1954. (Amendment of section 497) by Shri Fulsinhji B. Dabhi.

Further discussion on the motion for consideration of the Bill moved by Shri Fulsinhji B. Dabhi, on the 27th July, 1956, was resumed.

The following members took part in the debate:—

- (1) K. K. Basu
- (2) Shri Raghubir Sahai
- (3) Pandit Thakur Das Bhargava
- (4) Shri M. D. Joshi
- (5) Pandit Krishna Chandra Sharma
- (6) Shri K. T. Achuthan
- (7) Her Highness Rajmata Kamalendu Mati Shah
- (8) Shrimati Shivrajvati Nehru
- (9) Shri R. D. Misra
- (10) Shri B. N. Datar.

Shri Fulsinhji B. Dabhi replied to the debate.

The motion was negatived.

12. **Private Member's Bill—Motion for circulation negatived**

The Unemployment Relief Bill, 1953, by Shri V. P. Nayar.

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the end of October, 1956, was moved by Shri V. P. Nayar.

The following members took part in the debate:—

- (1) Shri Sadhan Chandra Gupta
- (2) Shri T. B. Vittal Rao
- (3) Shri Abid Ali.

[P.T.O.]

Shri V. P. Nayar replied to the debate.

The motion was negatived.

13. Private Member's Bill under consideration

The Women's and Children's Institutions Licensing Bill, 1953 by Her Highness Rajmata Kamlendu Mati Shah.

The motion for consideration of the Bill was moved by Her Highness Rajmata Kamlendu Mati Shah and her speech was not concluded.

14. Half-an-hour discussion on matter arising out of answer to question

Shri Sadhan Chandra Gupta raised a half-an-hour discussion on points arising out of answer given on the 8th May, 1956 to Starred Question No. 2022 regarding Excise Duty on Motor Spirit.

Shrimati Renu Chakravartty took part in the debate.

Sardar Swaran Singh replied to the debate.

15. Further extension of time for presentation of Report of Joint Committee

On behalf of Shri Govind Ballabh Pant, Shri B. N. Datar, moved that the time appointed for the presentation of the Report of the Joint Committee on the Bihar and West Bengal (Transfer of Territories) Bill, 1956, be further extended upto the 11th August, 1956.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 11th August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

August 11, 1956

No. 613

1. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 9th August, 1956, Rajya Sabha had agreed without any amendment to the Reserve Bank of India (Amendment) Bill, 1956, passed by Lok Sabha on the 20th July, 1956.

2. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative Business for the week commencing the 13th August, 1956.

3. Government Bill passed

The River Boards Bill, 1955 as passed by Rajya Sabha

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 29 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Gulzarilal Nanda that the Bill be passed the following members took part in the debate:—

- (1) Shri T. S. Avinashilingam Chettiar
- (2) Shri G. L. Bansal
- (3) Shri K. T. Achuthan
- (4) Shri Gulzarilal Nanda.

The motion was adopted and the Bill was passed.

[P.T.O.]

4. Presentation of Report of Joint Committee

Shri B. N. Datar presented the Report of the Joint Committee on the Bihar and West Bengal (Transfer of Territories) Bill, 1956.

5. Government Bill passed

✓ *The Inter-State Water Disputes Bill, 1955, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Gulzarilal Nanda.

The following members took part in the debate:—

- (1) Shri L. N. Mishra
- (2) Pandit Chatur Narain Malviya
- (3) Shri Baddam Yella Reddy
- (4) Pandit Thakur Das Bhargava
- (5) Shri D. C. Sharma
- (6) Shri K. K. Basu
- (7) Dr. Ch. V. Rama Rao
- (8) Shri K. T. Achuthan
- (9) Dr. Lanka Sundaram.

Shri Gulzarilal Nanda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Gulzarilal Nanda.

~~The~~ motion was adopted and the Bill was passed.

6 Government Bill—Motion for Reference to Joint Committee Adopted

✓ *The Motor Vehicles (Amendment) Bill, 1955.*

The motion for reference of the Bill to a Joint Committee was moved by Shri O. V. Alagesan.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri N. M. Lingam
- (3) Shri S. C. Samanta
- (4) Shri C. P. Matthen
- (5) Her Highness Rajmata Kamlendu Mati Shah
- (6) Shri Raghunath Singh
- (7) Shri T. B. Vittal Rao

Shri O. V. Alagesan replied to the debate.

The motion was adopted as follows:—

“That the Bill further to amend the Motor Vehicles Act, 1939 be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this Houses, namely:—

1. Shri K. L. More
2. Shri Fulsinhji B. Dabhi
3. Shri M. L. Dwivedi
4. Shri C. C. Shah
5. Shri T. N. Viswanatha Reddy
6. Shri Amarnath Vidyalkar
7. Shri M. K. Shivananjappa
8. Shri Rohanlal Chaturvedi
9. Shri Krishnacharya Joshi
10. Shri Suriya Prashad
11. Shri Ram Sahai Tiwari
12. Shri Basanta Kumar Das
13. Shri Bhupendra nath Mishra
14. Sardar Iqbal Singh
15. Shri Sitanath Brohmo-Chaudhury
16. Shri T. S. Avinashilingam Chettiar
17. Shri Raghunath Singh
18. Shri Shree Narayan Das
19. Shrimati Sushama Sen
20. Shri Rameshwar Sahu
21. Shri R. R. Morarka

[P.T.O.]

22. Shri T. B. Vittal Rao
23. Shri K. Ananda Nambiar
24. Shri K. S. Raghavachari
25. Shri Y. Gadilingana Gowd
26. Shri U. M. Trivedi
27. Shri Girraj Saran Singh
28. Shri Bahadur Singh
29. Shri Uma Charan Patnaik, and
30. Shri O. V. Alagesan

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 20th November, 1956;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th August, 1956).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 13, 1956

No. 614

1. Starred Questions

Fifty-five Starred Questions (Nos. 994—1029 and 1031—1049) were put down on the order paper out of which 33 were called. Starred Question No. 1030 was transferred to the list of questions for the 20th August, 1956. Original notices of Starred Questions Nos. 995, 998, 1003, 1012, 1027 and 1045 were received in Hindi.

Twenty-four Starred Questions (Nos. 994—999, 1001—1004, 1006—1008, 1010—1012, 1015, 1016, 1018, 1019, 1021, 1022, 1025 and 1026) were orally answered and supplementary questions were asked on twenty-three of them. Replies to the remaining questions (including Starred Questions Nos. 1000, 1005, 1009, 1013, 1014, 1017, 1020, 1023 and 1024 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-eight Unstarred Questions (Nos. 604—611 and 613—652) were put down on the order paper. Unstarred Question No. 612 was transferred to the list of questions for the 20th August, 1956. Original notices of Unstarred Questions Nos. 639, 640, 645 and 646—648 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Shibbanlal Saksena regarding the alleged havoc caused by drought in East U.P. and Bihar as the Minister of Food and Agriculture promised to make a statement on the subject shortly in reply to a Calling Attention Notice.

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

- ✓ (1) A copy of the Report by Dr. Paul H. Appleby on the re-examination of India's Administrative system with special reference to administration of Government's industrial and commercial enterprises.
- (2) A copy of each of the following papers, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
 - (i) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilisers) for the year 1955-56.
 - (ii) Annual Report of the Development Council for Internal Combustion Engines and Power Driven Pumps for the year 1955-56.
 - (iii) Annual Report of the Development Council for Heavy Electricals Industry for the year 1955-56.
 - (iv) Annual Report of the Development Council for Heavy Chemicals (Alkalis) for the year 1955-56.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 10th August, 1956, Rajya Sabha had agreed without any amendment to the Code of Criminal Procedure (Amendment) Bill, 1956, by Shri Raghunath Singh passed by Lok Sabha on the 27th July, 1956.

6. Reporting of Petition

Secretary reported the receipt of a petition signed by three petitioners in respect of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956 which was introduced on the 6th April, 1956.

7. Report of Committee on Subordinate Legislation

Shri H. N. Mukerjee presented the Fifth Report of the Committee on Subordinate Legislation.

8. Motion re: thirty-ninth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Thirty-ninth Report of the Business Advisory Committee presented to the House on the 10th August, 1956.”

The motion was adopted.

9. Government Bill Introduced

The Standards of Weights and Measures Bill, 1956. ✓

10. Government Bill Passed

The National Highways Bill, 1956.

The motion for consideration of the Bill was moved by Shri. O. V. Alagesan.

The following members took part in the debate:—

- (1) Shri B. Ramachandra Reddi
- (2) Shri Bhakt Darshan
- (3) Shri U. M. Trivedi
- (4) Shri Shibbanlal Saksena
- (5) Shri Anandchand
- (6) Shri T. N. Singh
- (7) Shri K. T. Achuthan
- (8) Shri Sinhasan Singh
- (9) Her Highness Rajmata Kamalendu Mati Shah
- (10) Shri M. D. Joshi
- (11) Shri Laisram Jogeswar Singh
- (12) Shri N. M. Lingam
- (13) Shri Biren Dutt
- (14) Shri Hem Raj
- (15) Shri Bansilal Lohadia
- (16) Shri R. D. Misra
- (17) Shri Raghunath Singh
- (18) Shri C. P. Matthen
- (19) Shri G. L. Bansal
- (20) Dr. Suresh Chandra
- (21) Shri Badri Dutt Pande

Shri O. V. Alagesan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 and 8 to 10 were adopted.

Clause 7 and the Schedule were adopted as amended.

[P.T.O.]

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri O. V. Alagesan.

The motion was adopted and the Bill, as amended, was passed.

11. Motions Re: Modification of Displaced Persons (Compensation and Rehabilitation) Rules, 1955

Seven motions regarding modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 as further amended by Notification No. S.R.O. 1161, dated the 30th April, 1956, were moved by—

(1) Pandit Thakur Das Bhargava

(2) Shri D. C. Sharma

The following members took part in the debate:—

(1) Shri Mehr Chand Khanna

(2) Pandit Thakur Das Bhargava (*Speech unfinished*).

Further discussion on the motions was postponed.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 14, 1956

No. 615

1. Starred Questions

Sixty-five Starred Questions (Nos. 1050—1113, and 777) were put down on the order paper out of which thirty-two were called. Original notices of Starred Questions Nos. 1053, 1059, 1074, 1080, 1081, 1095, 1100, 1102, 1103, 1105, 1110 and 1112 were received in Hindi.

Twenty-two Starred Questions (Nos. 1050, 1051, 1053, 1054, 1056—1058, 1060, 1061, 1064, 1065, 1067, 1068, 1071—1075, 1077—1079 and 1081 were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Questions Nos. 1052, 1055, 1059, 1062, 1063, 1066, 1069, 1070, 1076 and 1080 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-seven Unstarred Questions (Nos. 653—679) were put down on the order paper. Original notices of Unstarred Questions Nos. 658, 659 and 667 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Report of the Rehabilitation Finance Administration for the half year ended the 31st December, 1955, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948.:

(2) A copy of the Half Yearly Report on the activities of the Coir Board and the working of the Coir Industry Act for the period ending the 31st March, 1956, under sub-section (1) of section 19 of the Coir Industry Act, 1953.

[P.T.O.]

✓ (3) A copy of the informal Memorandum containing some observations on Indian Economic Problems and Policies by the World Bank Mission.

✓ (4) A copy of the statement regarding measures taken for checking rise in prices of food grains.

4. Statement regarding Supplementary Demands for grants for 1956-57

Shri M. C. Shah presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1956-57.

5. Statement Regarding Demands for Excess Grants for 1951-52

Shri M. C. Shah presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1951-52.

6. Statement Regarding Supplementary Demands for Grants for 1956-57 (Travancore-Cochin State)

Shri M. C. Shah presented a statement showing Supplementary Demands for Grants for expenditure of the Travancore-Cochin State for 1956-57.

7. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions.

8. Statements by Ministers

(1) The Minister of Heavy Industries made a statement correcting the reply given to supplementary on Starred Question No. 254 1956.

(2) The Minister of Communications made a statement correcting the reply given to supplementary on Starred Question No. 254 on the 25th July, 1956.

9. Government Bill—Motion for Reference to Select Committee Adopted

The Electricity (Supply) Amendment Bill, 1955.

The motion for reference of the Bill to a Select Committee was moved by Shri Gulzarilal Nanda.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri Sinhasan Singh
- (3) Shri T. N. Singh

- (4) Shri K. K. Basu
- (5) Seth Achal Singh
- (6) Shri D. C. Sharma
- (7) Shri Raghunath Singh
- (8) Shri U. M. Trivedi
- (9) Shrimati Shivrajvati Nehru
- (10) Shri B. P. Jhunjunwala
- (11) Shri Shree Narayan Das
- (12) Shri C. R. Narasimhan
- (13) Shri Biren Dutt

Shri Gulzarilal Nanda replied to the debate.

The motion was adopted as follows:—

“That the Bill further to amend the Electricity (Supply) Act, 1948 be referred to a Select Committee consisting of—

- (1) Shri N. C. Kasliwal
- (2) Swami Ramanand Shastri
- (3) Shri Rup Narain
- (4) Shri Bishwa Nath Roy
- (5) Dr. M. C. Jatav-vir
- (6) Shri W. S. Kirolikar
- (7) Shri A. S. Damar
- (8) Shri Ahmed Mohiuddin
- (9) Shri G. H. Deshpande
- (10) Shri S. R. Rane
- (11) Shri Debendra Nath Sarmah
- (12) Shri T. Sanganna
- (13) Shri Subodh Hasda
- (14) Shri A. Ibrahim
- (15) Shri L. N. Mishra
- (16) Shri Rajeshwar Patel
- (17) Shri Naval Prabhakar
- (18) Shri K. G. Wodeyar
- (19) Shri N. P. Damodaran
- (20) Shri I. Eacharan

[P.T.O.]

- (21) Shri Ranbir Singh Chaudhuri
- (22) Shri S. K. Kandasamy
- (23) Shri Bijoy Chandra Das
- (24) Shri Sadhan Chandra Gupta
- (25) Shri K. Kelappan
- (26) Shri Kandala Subrahmanyam
- (27) Shri N. C. Chatterjee
- (28) Shri Tulsidas Kilachand
- (29) Shri Benjamin Hansda, and
- (30) Shri Gulzarilal Nanda

with instructions to report on the opening day of the next session."

10. Government Bills Passed

- (1) *The Multi-Unit Co-operative Societies (Amendment) Bill, 1956 as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. Panjabrao S. Deshmukh.

The following members took part in the debate:—

- (1) Shri K. T. Achuthan
- (2) Shri K. K. Basu
- (3) Shri U. M. Trivedi

Dr. Panjabrao S. Deshmukh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 1, 2 the Enacting Formula and the Long Title were adopted.

On the motion moved by Dr. Panjabrao S. Deshmukh that the Bill be passed the following members took part in the debate:—

- (1) Shri S. C. Samanta.
- (2) Dr. Panjabrao S. Deshmukh.

The motion was adopted and the Bill was passed.

- (2) *The Indian Lac Cess (Amendment) Bill, 1956 as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. Panjabrao S. Deshmukh.

The following members took part in the debate:—

- (1) Shri Tushar Chatterjea
- (2) Shri A. Ibrahim
- (3) Shri S. C. Samanta

Dr. Panjabrao S. Deshmukh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Panjabrao S. Deshmukh.

Shri S. C. Samanta spoke on the motion.

The motion was adopted and the Bill was passed.

11. Government Bill under Consideration

The Indian Cotton Cess (Amendment) Bill, 1956 as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. Panjabrao S. Deshmukh.

The following members took part in the debate:—

- (1) Shri Sadhan Chandra Gupta
- (2) Shri K. K. Basu, (*Speech unfinished.*)

The discussion was not concluded.

12. Half-an-hour discussion on matter arising out of answer to question

Shri Biren Dutt raised a half-an-hour discussion on points arising out of answer given on the 16th July, 1956 to Starred Question No. 12 regarding Flood affected Displaced Persons in Agartala.

The following members took part in the debate:—

- (1) Shri Dasaratha Deb
- (2) Shri Sadhan Chandra Gupta
- (3) Shrimati Renu Chakravartty
- (4) Shri B. N. Datar

Shri J. K. Bhonsle replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th August, 1956.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 16, 1956

No. 616

1. Starred Questions

Forty-eight Starred Questions (Nos. 1114—1161) were put down on the order paper out of which thirty-four were called. Original notices of Starred Questions Nos. 1117—1119, 1124, 1128, 1130, 1131, 1143, 1144, 1149, 1152, 1157 and 1158 were received in Hindi.

Twenty-three Starred Questions (Nos. 1114, 1116—1120, 1122—1126, 1128, 1132, 1134—1138, 1140, 1142—1144 and 1147) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1115, 1121, 1127, 1129, 1130, 1131, 1133, 1139, 1141, 1145 and 1146 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-one Unstarred Questions (Nos. 680—730) were put down on the order paper. Original notices of Unstarred Questions Nos. 700—702, 711, 724 and 726 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Shiva Dayal Upadhyaya, a sitting member of Lok Sabha.

Thereafter the Members stood in silence for a minute as a mark of respect.

[P.T.O.]

4. Intimation re: Detention of Member of Parliament

The Speaker informed Lok Sabha that he had received the following telegram dated the 15th August, 1956 from the Superintendent of Police, Ahmedabad City:—

“For deliberate breach of curfew orders, Shri H. V. Kamath, Member, Lok Sabha was arrested today the 15th August, 1956. Further report follows.”

5. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Working Journalists Wage Board Rules, 1956, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955, published in the Notification No. S. R. O. 1769, dated the 4th August, 1956.

(2) A copy of each of the following tourist literature:—

- (i) Guide to Orissa
- (ii) Folder on Puri-Bhuvaneshwar
- (iii) Guide to South India (Madras and Andhra)
- (iv) Hill Stations of South India
- (v) Inserts on Ootacamund, Kodaikanal and Kotagiri
- (vi) Hill Stations of Western India
- (vii) Hill Stations of Northern India
- (viii) Guide to Kashmir
- (ix) Guide to Simla
- (x) Guide to Dalhousie
- (xi) Folder and Insert on Kashmir
- (xii) Folder on Himachal Pradesh
- (xiii) Folder on Himalayan Holiday
- (xiv) Guide Map of Srinagar
- (xv) Guide to West Bengal and Assam
- (xvi) Folder and Insert on Assam
- (xvii) Guide to Delhi
- (xviii) Folder on Delhi
- (xix) Guide Map of Delhi.

6. Report of Ru'es Committee

Sardar Hukam Singh laid on the Table, under sub-rule (1) of Rule 306 of the Rules of Procedure, a copy of the Fifth Report of the Rules Committee.

7. Report of Public Accounts Committee

Shri V. B. Gandhi presented the Eighteenth Report of the Public Accounts Committee (1955-56) on the Audit Reports on the Accounts of the Damodar Valley Corporation for the years 1952-53 and 1953-54.

8. Calling Attention to Matter of Urgent Public Importance

Shri Bibhuti Mishra called the attention of the Minister of Food and Agriculture to the effect of drought on crops in Bihar and Eastern U.P. and the situation resulting therefrom.

The Minister of Agriculture made a statement in regard thereto.

9. Government Bill under Consideration

*The Bihar and West Bengal (Transfer of Territories) Bill, 1956,
as reported by the Joint Committee.*

The motion for consideration of the Bill, reported by the Joint Committee, was moved by Shri Govind Ballabh Pant.

An amendment by Shri Bibhuti Mishra that the consideration of the Bill be postponed till the second day of the first session of Lok Sabha after the next general election, was ruled out of order.

The following members took part in the debate:—

- (1) Shri Jaipal Singh
- (2) Shri H. N. Mukerjee
- (3) Babu Ram Narayan Singh
- (4) Shrimati Tarkeshwari Sinha
- (5) Shri L. N. Mishra
- (6) Shri Mohanlal Saksena
- (7) Shri Sadhan Chandra Gupta
- (8) Shri Bhajahari Mahata
- (9) Shri B. P. Jhunjunwala
- (10) Shri N. V. Gadgil
- (11) Shri Upendranath Barman
- (12) Pandit Thakur Das Bhargava
- (13) Shri Shree Narayan Das
- (14) Dr. A. Krishnaswami

Shri Govind Ballabh Pant replied to the debate.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Consideration of clauses 3, 4 and new clause 4A was taken up and not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th August, 1956.)

CORRIGENDUM

In Bulletin—Part I, dated the 14th August, 1956 in para 8(1) under the heading 'Statements by Ministers', lines 2-3—

for 'to Supplementary on Starred Question No. 254, 1956'.

read 'to Unstarred Question No. 544 on the 28th March, 1956.'

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 17, 1956

No. 617

1. Starred Questions

Forty-one Starred Questions (Nos. 1162—1191 and 1193—1203) were put down on the order paper out of which twenty-three were called. Starred Question No. 1192 was transferred to the list of questions for the 22nd August, 1956. Original notices of Starred Questions Nos. 1167, 1187 and 1195 were received in Hindi.

Twenty Starred Questions (Nos. 1163—1169, 1171, 1172 and 1174—1184) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1162, 1170 and 1173 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-eight Unstarred Questions (Nos. 731—739 and 741—769) were put down on the order paper. Unstarred Question No. 740 was transferred to the list of questions for the 24th August, 1956. Original notices of Unstarred Questions Nos. 746, 753 and 767 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions, regarding Floods in Bijapur and Flood Damages in Rewari (Punjab) addressed to the Minister of Home Affairs were asked. They were orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Papers Laid on the Table

A copy of each of the following Declarations of Exemption was laid on the Table under the proviso to section 6 of the Registration of Foreigners Act, 1939, namely:—

- (1) 1/24/56-F.I., dated the 9th April, 1956 (2 Declarations)
- (2) 1/59/55-F.I., dated the 17th April, 1956 (18 Declarations)
- (3) 1/28/56-F.I., dated the 24th April, 1956 (1 Declaration)
- (4) 1/32/53-F.I., dated the 4th May, 1956 (2 Declarations)
- (5) 1/31/56-F.I., dated the 15th May, 1956 (1 Declaration)
- (6) 1/38/56-F.I., dated the 26th July, 1956 (7 Declarations).

5. Message from Rajya Sabha

Secretary reported to Lok Sabha the following message received from Rajya Sabha regarding the Copyright Bill, 1955, signed by the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th August, 1956, has passed the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Copyright Bill, 1955:—

MOTION

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to copyright be extended up to the first day of the next Session."

6. Presentation of Petition

Shri B. S. Murthy presented a petition signed by a petitioner in respect of the Indian Railways Act IX of 1890 and the Rules framed thereunder.

7. Statements Re: order of Government Business

On behalf of the Minister of Parliamentary Affairs, the Minister in the Ministry of Home Affairs and the Minister of Information and Broadcasting made statements regarding the order of Government Business for the week commencing the 20th August, 1956.

8. Government Bill Passed

The Bihar and West Bengal (Transfer of Territories) Bill, 1956 as reported by the Joint Committee.

Clause-by-clause consideration of the Bill continued.

Clauses 3, 16, 28 and the Schedule were adopted as amended.

On an amendment to clause 3 moved by Shri K. K. Basu, the House divided, Ayes 16; Noes 122. The amendment was accordingly negatived.

Clauses 4 to 15, 17 to 27 and 29 to 51 were adopted.

New clause 28A was also adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Govind Ballabh Pant that the Bill, as amended, be passed the following members took part in the debate:—

- (1) Shri Mohit Kumar Moitra
- (2) Shri Brajeshwar Prasad
- (3) Pandit S. C. Mishra
- (4) Shri Govind Ballabh Pant

The motion was adopted and the Bill, as amended, was passed.

9. Motion Re: Fifty-Eighth Report of Committee on Private Members' Bills and Resolutions

Shri Raghunath Singh moved the following motion:—

“That this House agrees with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th August, 1956.”

The motion was adopted.

10. Private Member's Resolution Adopted as Amended

Shri N. M. Lingam concluded his speech on the following Resolution moved by him on the 3rd August, 1956:—

“This House is of opinion that Government should introduce legislation to amend Article 19(2) of the Constitution, so as to enable the Government to effectively control and regulate the production and exhibition of films in the country.”

Two amendments were moved by—

- (1) Shri Shree Narayan Das
- (2) Shri C. R. Narasimhan

The following members took part in the debate:—

- (1) Shri Shree Narayan Das
- (2) Shri B. Ramachandra Reddi

[P.T.O.]

- (3) Shri C. R. Narasimhan
- (4) Shri Raja Ram Shastri
- (5) Shri D. C. Sharma
- (6) Dr. Ch. V. Rama Rao
- (7) Shri Tek Chand
- (8) Shri V. Veeraswamy
- (9) Shri Raghunath Singh
- (10) Shri K. T. Achuthan
- (11) Dr. B. V. Keskar

The amendment moved by Shri Shree Narayan Das was withdrawn by leave of the House.

The amendment, moved by Shri C. R. Narasimhan in substitution of the original Resolution was adopted in the following amended form:—

“This House is of opinion that it is necessary in the interests of national unity and social progress as well as a healthy moral and cultural life in the country to improve the standard of films, and, therefore, recommends that Government should see whether at present there are adequate powers available for this purpose and if found necessary it might take up the question of amending the Constitution for necessary powers.”

11. Private Member's Resolution under Consideration

Shri Tushar Chatterjea moved the following Resolution:—

“This House is of opinion that a Committee consisting of fifteen members of Parliament be appointed to enquire into and report within six months, how far the Directive Principles of State Policy laid down in the Constitution have been applied in the legislative and administrative actions of the Union Government and the State Governments.”

Shri Tushar Chatterjea's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 20, 1956

No. 618

1. Starred Questions

Forty-six Starred Questions (Nos. 1204—1226, 1228—1234, 1237—1240 and 1242—1253) were put down on the order paper out of which thirty-seven were called. Starred Questions Nos. 1235 and 1236 were transferred to the lists of questions for the 27th and 30th August, 1956 respectively. Starred Questions Nos. 1227 and 1241 were withdrawn by the Members. Original notices of Starred Questions Nos. 1208—1210, 1217, 1223, 1224, 1242 and 1246 were received in Hindi.

Twenty Starred Questions (Nos. 1208, 1211, 1214, 1216, 1217, 1219, 1224, 1225, 1228—1234, 1237—1240 and 1244) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 1204—1207, 1209, 1210, 1212, 1213, 1215, 1218, 1220—1223, 1226, 1242 and 1243 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 770—805 and 807) were put down on the order paper. Unstarred Question No. 806 was transferred to the list of questions for the 30th August, 1956. Original notices of Unstarred Questions Nos. 779, 800 and 803 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

[P.T.O.]

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri K. K. Basu regarding the refusal of Government to allow two Members of Parliament to visit places of disturbance in Ahmedabad.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Second Annual Report of the Coir Board for the period ending 31st March, 1956, under sub-section (1) of section 19 of the Coir Industry Act, 1953.

(2) A copy of the Iron and Steel (Control) Order, 1956, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, published in the Notification No. S.R.O. 1109/Ess. Comm/Iron and Steel, dated the 12th May, 1956.

5. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

(i) That at its sitting held on the 14th August, 1956, Rajya Sabha had agreed without any amendment to the Industrial Disputes (Amendment and Miscellaneous Provisions) Bill, 1956, passed by Lok Sabha on the 24th July, 1956.

(ii) That at its sitting held on the 14th August, 1956, Rajya Sabha had passed the Newspaper (Price and Page) Bill, 1956.

6. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Newspaper (Price and Page) Bill, 1956, as passed by Rajya Sabha.

7. Intimation Re: Detention of Members of Parliament

(i) The Speaker informed Lok Sabha that he had received the following telegram dated the 17th August, 1956, from the Superintendent of Police, Ahmedabad City:—

"Shri A. K. Gopalan, Member Lok Sabha was arrested today, the 17th August, 1956 at 19-30 hours for being a member of an unlawful assembly and holding a meeting in defiance of additional District Magistrate Ahmedabad's

ban on processions and meetings in Ahmedabad. He refused to bail offered on personal recognition. Further report follows."

(ii) The Speaker also informed Lok Sabha that he had received the following telegram dated the 19th August, 1956, from the Superintendent of Police, Gorakhpur, U.P.:—

"I have the honour to inform you that I found it my duty in the exercise of my powers under section 551, Criminal Procedure Code to direct that Shri Shibbanlal Saksena, Member of Lok Sabha, be arrested since a report had been made against him along with others on the 9th August, 1956, at police station Shyamdeorwa, District Gorakhpur, for cognizable offences under section 148/410/427/436 I.P.C. and a reasonable suspicion existed of his having been concerned with the above offences. Shri Shibbanlal Saksena, Member, Lok Sabha, was accordingly arrested at 1.30 P.M. on the 19th August, 1956, and is at present lodged in the District Jail, Gorakhpur."

8. Resignation of Member

The Speaker informed Lok Sabha that Dr. Indubhai B. Amin had resigned his seat in Lok Sabha with effect from the 14th August, 1956.

9. Government Bills Passed

(1) *The Indian Cotton Cess (Amendment) Bill, 1956 as passed by Rajya Sabha*

Further discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 14th August, 1956, was resumed.

The following members took part in the debate:—

- (1) Shri K. K. Basu
- (2) Shri B. Ramachandra Reddi.

Dr. Panjabrao S. Deshmukh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

[P.T.O.]

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Panjabrao S. Deshmukh

The motion was adopted and the Bill was passed.

(2) *The Indian Coconut Committee (Amendment) Bill, 1955*

The motion for consideration of the Bill was moved by Dr. Panjabrao S. Deshmukh.

The following members took part in the debate:—

- (1) Shri K. T. Achuthan
- (2) Shri S. C. Samanta
- (3) Shri Upendranath Barman
- (4) Shri N. B. Chowdhury
- (5) Shri K. K. Basu
- (6) Shri C. R. Iyyunni.

Dr. Panjabrao S. Deshmukh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clauses 3 and 4 were adopted.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was also adopted.

On the motion moved by Dr. Panjabrao S. Deshmukh that the Bill, as amended, be passed the following members took part in the debate:—

- (1) Shri P. T. Punnoose
- (2) Shri S. C. Samanta
- (3) Dr. Panjabrao S. Deshmukh.

The motion was adopted and the Bill, as amended, was passed.

(3) *The Supreme Court (Number of Judges) Bill, 1956*

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Shri K. K. Basu
- (3) Shri N. C. Kasliwal
- (4) Pandit Thakur Das Bhargava

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Govind Ballabh Pant that the Bill be passed the following members took part in the debate:—

- (1) Shrimati Shivrajvati Nehru
- (2) Shri Govind Ballabh Pant

The motion was adopted and the Bill was passed.

(4) *The Jammu and Kashmir (Extension of Laws) Bill, 1955*

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Govind Ballabh Pant.

The motion was adopted and the Bill was passed.

[P.T.O.]

(5) *The Industrial Disputes (Amendment) Bill, 1956 as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri K. P. Tripathi
- (2) Shri Tushar Chatterjea

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Abid Ali.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 3-35 P.M. and reassembled at 4-7 P.M.)

10. Supplementary Demands for Grants—1956-57

The following Supplementary Demands for Grants for 1956-57 were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
	EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES.	Rs.
	(Ministry of Commerce and Industry)	
113	Capital Outlay of the Ministry of Commerce and Industry	1,000
	(Ministry of Finance)	
126	Loans and advances by the Central Government	5,25,00,000
	(Ministry of Food and Agriculture)	
128	Purchases of Foodgrains	80,48,22,000
	(Ministry of Home Affairs)	
131	Capital Outlay of the Ministry of Home Affairs	35,00,000
	(Ministry of Transport)	
142	Other Capital Outlay of the Ministry of Transport	3,50,00,000

11. Statement Re: Order of Government Business

On behalf of the Minister of Parliamentary Affairs, the Minister of Legal Affairs made a further statement regarding the order of Government Business for the current week.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 22, 1956

No. 619

1. Starred Questions

Forty-seven Starred Questions (Nos. 1254 to 1291, and 1293 to 1300 and 1192) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 1256, 1257, 1263, 1264, 1266, 1269, 1282, 1286, 1287 and 1298 were received in Hindi.

Nineteen Starred Questions (Nos. 1254 to 1256, 1258 to 1260, 1262, 1263, 1265, 1267, 1269 to 1272, 1274, 1275, and 1278 to 1280) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1257, 1261, 1264, 1266, 1268, 1273, 1276, and 1277 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-seven Unstarred Questions (Nos. 808 to 820 and 822 to 855) were put down on the order paper. Original notices of Unstarred Questions Nos. 814, 815, 819, 825, 826, 843, 848, 852 and 854 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

One Short Notice Question, regarding Rumbling Sounds in Rajasthan addressed to the Minister of Natural Resources and Scientific Research was asked. It was orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the minutes of the sitting of the Rules Committee held on the 7th August, 1956.

(2) A copy of the draft Mining Leases (Modification of Terms) Rules, 1956, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, framed under section 7(2) of the said Act.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions.

6. Presentation of Petition

Shri T. N. Viswanatha Reddy presented a petition signed by a petitioner in respect of the Motor Vehicles Act and the Rules framed thereunder.

7. Intimation Re: Detention of Member of Parliament

The Speaker informed Lok Sabha that he had received the following letter dated the 18th August, 1956 from the Judicial Magistrate, First Class, Second Court, Ahmedabad:—

“In accordance with High Court Criminal Circular No. 103 at page 57 of the Criminal Manual, 1947, I have the honour to inform you that Shri A. K. Gopalan, a member of the Lok Sabha, had been arrested by the Ahmedabad police yesterday at about 7-30 P.M., and had been produced before me within an hour or so thereafter. He has been arrested on the allegation that he committed offences punishable under sections 143 I.P.C. and 188 I.P.C.

On being produced before me, I had informed Shri Gopalan that he had been accused with the commission of bailable offences and that I was prepared to release him on his executing a personal bond for due appearance in Court to stand the trial. He declined to execute any bond.

Shri A. K. Gopalan, M.P., was accordingly taken into custody at 8-30 P.M. on the 17th August, 1956, and is at present lodged in the Ahmedabad Central Prison, Sabarmati, Ahmedabad.

8. Demands for Excess Grants—1951-52

The following Demands for Excess Grants for 1951-52 were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
		Rs.
	EXPENDITURE MET FROM REVENUE :	
3	Commercial Intelligence and Statistics	4,54,715
9	Ministry of Defence	28,805
15	Archaeology	8,130
30	Miscellaneous Departments	10,41,867
33	Superannuation Allowances and Pensions	1,18,311
34	Miscellaneous	1,25,43,893
36	Miscellaneous Adjustments between the Union and State Governments	56,852
42	Survey of India	34,581
55	Civil Defence	13,878
58	Andamans and Nicobar Islands	3,24,216
64	Ministry of Natural Resources and Scientific Research	88,289

9. Motions Re: Modification of Displaced Persons (Compensation and Rehabilitation) Rules, 1955

Further discussion on the motions regarding modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 as further amended by Notification No. S.R.O. 1161, dated the 30th April, 1956, moved on 13th August, 1956, was resumed.

One further motion was moved by Shri Radha Raman.

The following members took part in the debate:—

- (1) Pandit Thakur Des Bhargava
- (2) Lala Achint Ram
- (3) Shri Radha Raman
- (4) Shri D. C. Sharma
- (5) Sardar A. S. Saigal
- (6) Shri H. V. Pataskar
- (7) Shri C. P. Gidwani
- (8) Sardar Hukam Singh

Shri Mehr Chand Khanna replied to the debate.

The following motion moved by Shri Radha Raman was adopted and all the other motions were negatived:—

'This House resolves that in pursuance of sub-section (3) of section 40 of the Displaced Persons (Compensation and

[P.T.O.]

Rehabilitation) Act, 1954, the following sub-rule be substituted for sub-rule (3) of the rule 19 of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 as further amended by the Notification No. S.R.O. 1161, dated the 30th April, 1956, laid on the Table on the 21st July, 1956, namely:—

“(3) For the purposes of calculating the number of members of a joint family under sub-rule (2), a person who on the relevant date—

- (a) was less than eighteen years of age; or
- (b) was a lineal descendant in the male line of another living member of the joint family; shall be excluded:

Provided that where a member of a joint family has died during the period commencing on the fourteenth day of August, 1947, and ending on the relevant date leaving behind on the relevant date all or any of the following heirs, namely,—

- (a) a widow or widows;
- (b) a son or sons (whatever the age of such son or sons); but no lineal ascendant in the male line, then, all such heirs shall, notwithstanding anything contained in this rule, be reckoned as one member of the joint family.”

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution.’

10. Government Bill under Consideration

The Government Premises (Eviction) Amendment Bill, 1954 as reported by the Select Committee.

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Sardar Swaran Singh.

The following members took part in the debate:—

- (1) Rajkumari Amrit Kaur
- (2) Shrimati Subhadra Joshi
- (3) Shri U. M. Trivedi
- (4) Shri N. B. Chowdhury
- (5) Lala Achint Ram
- (6) Shri Mohit Kumar Moitra (*Speech unfinished.*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 23, 1956

No. 620

1. Starred Questions

Forty Starred Questions (Nos. 1301—1307, 1309—1338 and 1340—1342) were put down on the order paper out of which 32 were called. Starred Question No. 1339 was transferred to the list of questions for the 1st September, 1956. Original notices of Starred Questions Nos. 1304, 1316, 1326, 1328 and 1330 were received in Hindi.

Twenty-one Starred Questions (Nos. 1301—1305, 1307, 1311—1313, 1316, 1319, 1322—1325, 1327, 1329—1332 and 1340) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1306, 1309, 1310, 1314, 1315, 1317, 1318, 1320, 1321, 1326 and 1328 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-nine Unstarred Questions (Nos. 856—884) were put down on the order paper. Original notices of Unstarred Questions Nos. 862 and 884 were received in Hindi.

3. Short Notice Question

One Short Notice Question, regarding Kosi Project addressed to the Minister of Irrigation and Power was asked. It was orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Paper laid on the Table

A copy of the statement on the flood situation in Madras and Travancore-Cochin and the arrangements for obtaining upto date information on the flood situation was laid on the Table.

5. Government Bills Introduced

- (1) The Appropriation (No. 3) Bill, 1956.
- (2) The Appropriation (No. 4) Bill, 1956.

6. Government Bill under Consideration

The Government Premises (Eviction) Amendment Bill, 1954 as reported by the Select Committee

Further discussion on the motion for consideration of the Bill, as reported by the Select Committee, moved on the 22nd August, 1956, continued.

The following members took part in the debate:—

- (1) Shri Mohit Kumar Moitra
- (2) Shri Radha Raman
- (3) Her Highness Rajmata Kamlendu Mati Shah
- (4) Shri C. P. Gidwani
- (5) Shri Naval Prabhakar
- (6) Shri D. C. Sharma.
- (7) Pandit Thakur Das Bhargava
- (8) Rajkumari Amrit Kaur.

Sardar Swaran Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Sardar Swaran Singh.

The discussion was not concluded.

7. Motion Re: Situation in Naga Hills

Shri Laisram Jogeswar Singh moved the following motion:—

“That the situation in the Naga Hills area in Assam be taken into consideration.”

The following members took part in the debate:—

- (1) Shri Rishang Keishing
- (2) Shrimati B. Khongmen
- (3) Shri Jaipal Singh
- (4) Shri Bimalaprosad Chaliha
- (5) Shri H. V. Kamath
- (6) Shri K. K. Basu.

Shri Jawaharlal Nehru replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 24, 1956

No. 621

1. Starred Questions

Fifty-five Starred Questions (Nos. 1343—1397) were put down on the order paper out of which thirty-five were called. Original notices of Starred Questions Nos. 1347, 1355, 1361, 1363, 1376, 1387 and 1389 were received in Hindi.

Twenty-four Starred Questions (Nos. 1343—1348, 1350—1352, 1355, 1357, 1360, 1361, 1364, 1365, 1368—1372, and 1374—1377) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1349, 1353, 1354, 1356, 1358, 1359, 1362, 1363, 1366, 1367 and 1373 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-eight Unstarred Questions (Nos. 885—889 and 891—933) were put down on the order paper. Unstarred Question No. 890 was transferred to the list of questions for the 1st September, 1956. Original notices of Unstarred Questions Nos. 892, 901, 902, 910, 911, 924, 926, 931 and 933 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of the Notification No. S.R.O. 1645, dated the 21st July, 1956 together with an Explanatory Note, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934 was laid on the Table.

4. Government Bills Passed

(1) *The Appropriation (No. 3) Bill, 1956.*

The motion for consideration of the Bill was moved by Shri M. C. Shah.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

[P.T.O.]

The motion that the Bill be passed was moved by Shri M. C. Shah.

The motion was adopted and the Bill was passed.

(2) *The Appropriation (No. 4) Bill, 1956.*

The motion for consideration of the Bill was moved by Shri M. C. Shah.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M. C. Shah.

The motion was adopted and the Bill was passed.

(3) *The Government Premises (Eviction) Amendment Bill, 1954 as reported by the Select Committee.*

Further discussion on the motion that the Bill, as amended, be passed moved on the 23rd August, 1956, continued.

The following members took part in the debate:—

- (1) Shri K. K. Basu
- (2) Shri C. Krishnan Nair
- (3) Pandit Krishna Chandra Sharma
- (4) Pandit Thakur Das Bhargava
- (5) Shri Feroze Gandhi
- (6) Rajkumari Amrit Kaur
- (7) Sardar Swaran Singh.

The motion was adopted and the Bill, as amended, was passed.

5. Government Bill—Debate Adjourned

The State Financial Corporations (Amendment) Bill, 1956.

The motion for consideration of the Bill was moved by Shri A. C. Guha.

After some discussion Dr. Lanka Sundaram moved that the debate on the Bill be adjourned.

The motion was adopted and the debate on the Bill was adjourned.

6. Government Bill under Consideration

The Indian Railways (Amendment) Bill, 1953, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri O. V. Alagesan.

The following members took part in the debate:—

(1) Shri T. B. Vittal Rao

(2) Shri Frank Anthony.

Shri O. V. Alagesan replied to the debate.

The motion for consideration was adopted.

7. Motion re Fifty-ninth Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1956.”

The motion was adopted.

8. Private Member's Bill Introduced

The Central Government Servants (Option for Joining Contributory Health Service Scheme) Bill, 1956, by Shri Jhulan Sinha.

9. Private Member's Bill—Motion for Reference to Select Committee Adopted

The Women's and Children's Institutions Licensing Bill, 1953 by Her Highness Rajmata Kamlendu Mati Shah.

Her Highness Rajmata Kamlendu Mati Shah concluded her speech on the motion for consideration of the Bill moved by her on the 10th August, 1956.

An amendment for reference of the Bill to a Select Committee was moved by Pandit Thakur Das Bhargava.

The amendment for reference of the Bill to a Select Committee moved by Pandit Thakur Das Bhargava was adopted as follows:—

“That the Bill be referred to a Select Committee consisting of:—

1. Her Highness Rajmata Kamlendu Mati Shah
2. Shrimati Jayashri Raiji
3. Shrimati Uma Nehru
4. Shri B. Ramachandra Reddi
5. Shrimati Tarkeshwari Sinha
6. Shri Nikunja Behari Chowdhury
7. Shrimati Ammu Swaminadhan
8. Shri A. M. Thomas
9. Shri Jaipal Singh
10. Sardar Amar Singh Saigal
11. Shri Upendranath Barman
12. Shri Fulsinhji B. Dabhi

[P.T.O.]

13. Shrimati Anusayabai Bhaorao Borkar
14. Shrimati Minimata
15. Shri Diwan Chand Sharma
16. Pandit Chatur Narain Malviya
17. Shri Mukund Lal Agrawal
18. Shri Mohan Lal Saksena
19. Shri Hari Vinayak Pataskar
20. Shrimati Shivrajvati Nehru
21. Shrimati Sushama Sen
22. Shri Radha Raman
23. Shri Raghbir Sahai
24. Shri Bhakt Darshan
25. Pandit Thakur Das Bhargava
26. Shri B. N. Datar
27. Dr. Mono Mohan Das

with instructions to report by the 10th September, 1956."

10. Private Member's Bill withdrawn

The Constitution (Amendment of the Sixth Schedule) Bill, 1954 by Shrimati B. Khongmen.

The motion for consideration of the Bill was moved by Shrimati B. Khongmen.

The following members took part in the debate:—

- (1) Shri Laisram Jogeshwar Singh
- (2) Shri Jawaharlal Nehru

Shrimati B. Khongmen replied to the debate.

The Bill was withdrawn by leave of the House.

11. Private Member's Bill under Consideration

The Criminal Law Amendment Bill, 1956 by Shri Mukund Lal Agrawal.

The motion for consideration of the Bill was moved by Shri Mukund Lal Agrawal.

The following members took part in the debate:—

- (1) Pandit Thakur Das Bhargava
- (2) Shri D. C. Sharma
- (3) Shri Resham Lal Jangde
- (4) Shri Shree Narayan Das

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 25th August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 25, 1956

No. 622

1. Starred Questions

Fifty-two Starred Questions (Nos. 1398—1449) were put down on the order paper out of which twenty-three were called. Original notices of Starred Questions Nos. 1398, 1402, 1406, 1409, 1412, 1416, 1418, 1419, 1425 and 1433 were received in Hindi.

Sixteen Starred Questions (Nos. 1398, 1400—1405, 1407, 1409—1412, 1415, 1418, 1419 and 1428) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1399, 1406, 1408, 1413, 1414, 1416 and 1417 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-nine Unstarred Questions (Nos. 934—1012) were put down on the order paper. Original notices of Unstarred Questions Nos. 936, 978, 989, 990, 991 and 1011 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Statement Re: order of Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 27th August, 1956.

[P.T.O.]

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd August, 1956, Rajya Sabha had passed the Indian Medical Council Bill, 1956.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Indian Medical Council Bill, 1956, as passed by Rajya Sabha.

6. Report of Business Advisory Committee

Sardar Hukam Singh presented the Fortieth Report of the Business Advisory Committee.

7. Resignation of Member

The Speaker informed Lok Sabha that Shri C. D. Deshmukh had resigned his seat in Lok Sabha with effect from the 27th August, 1956.

8. Government Bills—Motions for Reference to Select Committees Adopted

(N) *The Suppression of Immoral Traffic in Women and Girls Bill, 1954.*

The motion for reference of the Bill to a Select Committee was moved by Dr. Mono Mohon Das on behalf of Shri B. N. Datar.

The motion was adopted in the following amended form:—

“That the Bill to provide in pursuance of the International Convention signed at New York on the 9th day of May, 1950 for the suppression of immoral traffic in women and girls, be referred to a Select Committee consisting of—

1. Her Highness Rajmata Kamlendu Mati Shah
2. Shrimati Jayashri Raiji
3. Shrimati Uma Nehru
4. Shri B. Ramachandra Reddi
5. Shrimati Tarkeshwari Sinha
6. Shri Nikunja Behari Chowdhury

7. Shrimati Ammu Swaminadhan
8. Shri A. M. Thomas
9. Shri Jaipal Singh
10. Sardar Amar Singh Saigal
11. Shri Upendranath Barman
12. Shri Fulsinhji B. Dabhi
13. Shrimati Anusayabai Bhaorao Borkar
14. Shrimati Minimata
15. Shri Diwan Chand Sharma
16. Pandit Chatur Narain Malviya
17. Shri Mukund Lal Agrawal
18. Shri Mohan Lal Saksena
19. Shri Hari Vinayak Pataskar
20. Shrimati Shivrajvati Nehru
21. Shrimati Sushama Sen
22. Shri Radha Raman
23. Shri Raghubir Sahai
24. Shri Bhakt Darshan
25. Pandit Thakur Das Bhargava
26. Dr. Mono Mohon Das
27. Shri Amjad Ali
28. Shrimati Renu Chakravartty, and
29. Shri B. N. Datar

with instructions to report by the last day of the first week of the next session."

(2) *The Children Bill, 1954 as passed by Rajya Sabha.* ✓

The motion for reference of the Bill to a Select Committee was moved by Dr. Mono Mohon Das.

[P.T.O.]

The motion was adopted in the following amended form:—

“That the Bill to provide for the care, protection, maintenance, welfare training, education and rehabilitation of neglected children and juvenile delinquents in Part C States, as passed by Rajya Sabha, be referred to a Select Committee consisting of the *same members as on the Select Committee in respect of the suppression of Immoral Traffic in Women and Girls Bill, 1954 with instructions to report by the last day of the first week of the next session.”

9. Private Member's Bill—Motion for addition of Members to Select Committee and change of date of presentation of Report—adopted

The Women's and Children's Institutions Licensing Bill, 1953 by Her Highness Rajmata Kamlendu Mati Shah.

Her Highness Rajmata Kamlendu Mati Shah moved the following motion:—

“That in the motion for reference of the Bill to a Select Committee moved by Pandit Thakur Das Bhargava and adopted by the House on the 24th August, 1956—

(i) after Serial No. 26, insert—

‘27. Shri Amjad Ali

28. Shrimati Renu Chakravartty’;

(ii) for ‘27’ substitute ‘29’; and

(iii) for ‘with instructions to report by the 10th September, 1956’

substitute—‘with instructions to report by the last day of the first week of the next session.’”

The motion was adopted.

10. Government Bills passed

(1) *The Indian Railways (Amendment) Bill, 1953, as passed by Rajya Sabha.*

Clause-by-clause consideration of the Bill was taken up.

* See Item No. 8 (1)

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri O. V. Alagesan.

The motion was adopted and the Bill was passed.

(2) *The Indian Institute of Technology (Kharagpur) Bill, 1956.*

The motion for consideration of the Bill was moved by Dr. Mono Mohon Das.

An amendment for reference of the Bill to a Select Committee was moved by Shri S. C. Samanta.

The following members took part in the debate:—

- (1) Shri S. C. Samanta
- (2) Shri D. C. Sharma
- (3) Shri N. B. Chowdhury
- (4) Shri C. R. Narasimhan
- (5) Shri T. B. Vittal Rao
- (6) Shri Khub Chand Sodhia
- (7) Shri K. P. Tripathi
- (8) Shri Mohit Kumar Moitra
- (9) Shri C. R. Iyyunni
- (10) Shri Upendranath Barman
- (11) Shri Durga Charan Banerjee
- (12) Pandit Thakur Das Bhargava
- (13) Shri C. P. Mathen.

Dr. Mono Mohon Das replied to the debate.

The amendment moved by Shri S. C. Samanta was withdrawn by leave of the House.

[P.T.O.]

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10, 12 to 27 and 29 to 31 were adopted.

Clauses 11 and 28 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Dr. Mono Mohon Das that the Bill, as amended, be passed the following members took part in the debate:—

(1) Shri K. K. Basu,

(2) Dr. Mono Mohon Das.

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill—Motion for reference to Joint Committee under consideration

The Standards of Weights and Measures Bill, 1956.

The motion for reference of the Bill to a Joint Committee was moved by Shri Nityanand Kanungo and his speech was not concluded.

(Lok Sabha adjourned till 11 A. M. on Monday, the 27th August, 1956).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 27, 1956

No. 623

1. Starred Questions

Forty Starred Questions (Nos. 1450—1489) were put down on the order paper out of which 31 were called. Original notices of Starred Questions Nos. 1454, 1480 and 1482 were received in Hindi.

2. Twenty Starred Questions (Nos. 1452, 1454—1459, 1461—1465, 1470, 1471, 1473, 1475—1477, 1479 and 1480) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 1450, 1451, 1453, 1560, 1466, 1467, 1468, 1469, 1472, 1474 and 1478 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-eight Unstarred Questions (Nos. 1013—1033, and 1035—1061) were put down on the order paper. Unstarred Question No. 1034 was transferred to the list of questions for the 7th September, 1956. Original notices of Unstarred Questions Nos. 1021 and 1032 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions regarding Floods in Rajasthan, Bihar and U.P. addressed to the Minister of Food and Agriculture were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each was laid on the Table:—

- | | | | |
|---------------------------|-----------|-------------------------------------|---|
| (1) First Statement | . | . | Thirteenth Session, 1956, of Lok Sabha. |
| (2) Supplementary No. VI. | Statement | Twelfth Session, 1956 of Lok Sabha. | |

[P.T.O.]

- (3) Supplementary Statement Eleventh Session, 1955 of Lok Sabha. No. IX.
- (4) Supplementary Statement Tenth Session, 1955 of Lok Sabha. No. XIII.
- (5) Supplementary Statement Ninth Session, 1955 of Lok Sabha. No. XIX.
- (6) Supplementary Statement Eighth Session, 1954 of Lok Sabha. No. XXI.
- (7) Supplementary Statement Sixth Session, 1954 of Lok Sabha. No. XXXII.

5. Motion for Election to Committee

Shri V. B. Gandhi moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 242 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among their number to serve on the Committee on Public Accounts for the unexpired portion of the year 1956-57 vice Dr. Indhubhai B. Amin resigned."

The motion was adopted.

6. Government Bills introduced

- (1) The Indian Post Office (Amendment) Bill, 1956.
- (2) The Public Debt (Amendment) Bill, 1956.

7. Supplementary Demands for Grants for 1956-57—Travancore-Cochin State

The following Supplementary Demands for Grants in respect of the Travancore-Cochin State for 1956-57 were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
	A.—REVENUE ACCOUNT	
XIX	Public Health	19,000
XXV	Labour and Miscellaneous	11,12,000
	B.—CAPITAL ACCOUNT	
XXXVII	Capital Outlay on Civil Works	100

Eight cut motions—of which two were on Demand No. XIX and three each on Demands Nos. XXV and XXXVII—were moved and negatived.

8. Government Bill—Motion for Reference to Joint Committee under Consideration

The Standards of Weights and Measures Bill, 1956

Shri Nityanand Kanungo concluded his speech on the motion for reference of the Bill to a Joint Committee, moved by him on the 25th August, 1956.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the first of January, 1957, was moved by Shri B. Ramachandra Reddi.

The following members took part in the debate:—

- (1) Shri B. Ramachandra Reddi
- (2) Shri Khub Chand Sodhia
- (3) Shri N. B. Chowdhury
- (4) Shri Hem Raj
- (5) Shri H. V. Kamath
- (6) Pandit Thakur Das Bhargava
- (7) Shri S. C. Samanta (*Speech unfinished.*)

The discussion was not concluded.

9. Half-an-Hour Discussion on matter arising out of Answer to Question

Shri Rishang Keishing raised a half-an-hour discussion on points arising out of answer given on the 29th May, 1956 to Starred Question No. 2658-A regarding Development Grants to Manipur.

Shri B. N. Datar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

August 28, 1956

No. 624

1. Starred Questions

Forty-two Starred Questions (Nos. 1490—1520, 1522—1532) were put down on the order paper out of which twenty-four were called. Starred Question No. 1521 was transferred to the list of questions for the 4th September, 1956. Original notices of Starred Questions Nos. 1492, 1493 and 1507 were received in Hindi.

Sixteen Starred Questions (Nos. 1490—1494, 1496—1500, 1502, 1507—1509, 1512 and 1513) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1495, 1501, 1503—1506, 1510 and 1511 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Twenty-one Unstarred Questions (Nos. 1062, 1063, 1065—1069, 1071—1073, 1075—1085) were put down on the order paper. Unstarred Questions Nos. 1064 and 1074 were transferred to the lists of questions for the 6th September and 10th September, 1956 respectively. Original notices of Unstarred Questions Nos. 1067, 1069 and 1072 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding floods in Godavary and Krishna rivers addressed to the Minister of Irrigation and Power was asked. It was orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Question of Privilege

Shri Frank Anthony raised a question of privilege regarding the report in the Hindustan Times, dated the 26th August, 1956, of his speech made in Lok Sabha on the 25th August, 1956. The Speaker observed that he would look into the matter.

5. Paper laid on the Table

✓ A copy of the Report of the Plantation Inquiry Commission Part I—Tea, 1956, together with Appendices and Annexures was laid on the Table.

6. Message from Rajya Sabha

✓ Secretary reported a message from Rajya Sabha that at its sitting held on the 25th August, 1956, Rajya Sabha had agreed without any amendment to the States Reorganisation Bill, 1956, passed by Lok Sabha on the 10th August, 1956.

7. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Sixtieth Report of Committee on Private Members' Bills and Resolutions.

8. Statement re. Order of Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the current week.

9. Motion re. Fortieth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 25th August, 1956.”

The motion was adopted.

10. Government Bills introduced

(1) The State Bank of Hyderabad Bill, 1956.

(2) The Travancore-Cochin Appropriation (No. 2) Bill, 1956.

11. Government Bill Passed

The Travancore-Cochin Appropriation (No. 2) Bill, 1956.

The motion for consideration of the Bill was moved by Shri M. C. Shah.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M. C. Shah.

The motion was adopted and the Bill was passed.

12. Government Bill—Motion for reference to Joint Committee Adopted

The Standards of Weights and Measures Bill, 1956

Further discussion on the motion for reference of the Bill to a Joint Committee, moved on the 25th August, 1956 and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 27th August, 1956, continued.

Shri S. C. Samanta concluded his speech.

Shri Nityanand Kanungo replied to the debate.

The amendment moved by Shri B. Ramachandra Reddi was withdrawn by leave of the House.

The motion for reference of the Bill to a Joint Committee was adopted as follows:—

“That the Bill to establish standards of weights and measures based on the metric system be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely—

- (1) Shri R. D. Misra
- (2) Shri P. T. Thanu Pillai
- (3) Shri Bhagwat Jha 'Azad'
- (4) Shrimati Ammu Swaminadhan
- (5) Shri M. Muthukrishnan

[P.T.O.]

- (6) Shri U. R. Bogawat
- (7) Shri Akbar Chavda
- (8) Shri M. B. Vaishya
- (9) Shri Ganpati Ram
- (10) Shri Sunder Lall
- (11) Shri A. R. Sewal
- (12) Shri Khub Chand Sodhia
- (13) Shri S. R. Telkikar
- (14) Shri Bhagu Nandu Malvia
- (15) Shri Balwant Sinha Mehta
- (16) Sardar T. S. Akarpuri
- (17) Shri C. R. Basappa
- (18) Shri Laisram Jogeshwar Singh
- (19) Shri K. T. Achuthan
- (20) Shri Kamal Krishna Das
- (21) Shri Birendranath Katham
- (22) Shri Bhawani Singh
- (23) Shri N. R. M. Swamy
- (24) Shri Baddam Yella Reddy
- (25) Shri H. N. Mukerjee
- (26) Shri M. S. Gurupadaswamy
- (27) Shri R. N. Singh
- (28) Shri Nand Lal Sharma
- (29) Shri Kailash Pati Sinha, and
- (30) Shri Nityanand Kanungo

and 15 members from Rajya Sabha;

That in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 20th November, 1956;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

13. Government Bill passed

The National Volunteer Force Bill, 1955

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju.

The following members took part in the debate:—

- (1) Shri Uma Charan Patnaik
- (2) Rajmata Kamlendu Mati Shah
- (3) Shrimati B. Khongmen
- (4) Shri Bhagwat Jha 'Azad'
- (5) Shri H. V. Kamath
- (6) Shri Laisram Jogeshwar Singh
- (7) Shrimati Ammu Swaminadhan
- (8) Shri Lakshman Singh Charak
- (9) Pandit Thakur Das Bhargava
- (10) Dr. Suresh Chandra.

Dr. Kailas Nath Katju replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7, 9 and 10 were adopted.

Clauses 8 and 11 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted as amended.

[P.T.O.]

On the motion moved by Dr. Kailas Nath Katju that the Bill, as amended, be passed the following members took part in the debate:—

- (1) Shri Bhakt Darshan
- (2) Shri D. C. Sharma
- (3) Shri N. B. Chowdhury
- (4) Thakur Jugal Kishore Sinha
- (5) Dr. Kailas Nath Katju.

The motion was adopted and the Bill, as amended, was passed.

14. Government Bill under Consideration

The Newspaper (Price and Page) Bill, 1956, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. B. V. Keskar.

The following members took part in the debate:—

- (1) Shri Harindranath Chattopadhyaya
- (2) Shri M. S. Gurupadaswamy
- (3) Shri Jaipal Singh
- (4) Shri Bhakt Darshan
- (5) Shri D. C. Sharma
- (6) Shri Mohit Kumar Moitra
- (7) Shri B. Ramachandra Reddi
- (8) Dr. Suresh Chandra.

Dr. B. V. Keskar replied to the debate.

The motion for consideration was adopted.

15. Half-an-hour discussion on Matter arising out of Answer to Question

On behalf of Shri C. R. Narasimhan, Shri Bhakt Darshan raised a half-an-hour discussion on points arising out of answer given on the 13th August 1956 to Starred Question No. 1018 regarding Gypsum.

Shri D. C. Sharma took part in the debate. His Speech was not finished when the quorum bell rang.

The Deputy Speaker directed that in reply to the debate, the Minister of Production should lay a statement on the Table. The House adjourned for want of quorum at 6-24 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th August, 1956.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 30, 1956

No. 625

1. Starred Questions

Fifty-two Starred Questions (Nos. 1533—1561 and 1563—1585) were put down on the order paper out of which thirty-five were called. Starred Question No. 1562 was transferred to the list of questions for the 5th September, 1956. Original notices of Starred Questions Nos. 1537, 1539, 1543, 1552 and 1567 were received in Hindi.

Twenty-one Starred Questions (Nos. 1534, 1536, 1537, 1539, 1540—1545, 1552, 1553, 1558—1561, 1563, 1564, 1566—1568) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions No. 1533, 1535, 1538, 1546—1551, 1554, 1555—1557 and 1565 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-nine Unstarred Questions (Nos. 1086—1174) were put down on the order paper. Original notices of Unstarred Questions Nos. 1088, 1091, 1092, 1124, 1130, 1133, 1134, 1144, 1149—1151, 1156, 1167 and 1168 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of the Notification No. 7-CA(11)/55, dated the 26th April, 1956, making certain further amendments to the Air Corporations Rules, 1954 was laid on the Table under sub-section (3) of section 44 of the Air Corporations Act, 1953.

[P.T.O.]

4. Statement by Minister of Revenue and Civil Expenditure

The Minister of Revenue and Civil Expenditure made a statement regarding the further progress made in regard to the Nationalisation of Insurance and also laid a copy of each of the following papers on the Table of the House:—

- (1) The Life Insurance Corporation Rules, 1956, framed under section 48 of the Life Insurance Corporation Act, 1956.
- (2) A statement showing the Constitution of the Corporation.

5. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

- (1) That at its sitting held on the 28th August, 1956, Rajya Sabha had agreed without any amendment to the Bihar and West Bengal (Transfer of Territories) Bill, 1956, passed by Lok Sabha on the 17th August, 1956.
- (2) That at its sitting held on the 28th August, 1956, Rajya Sabha had concurred in the motion for modification of the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, adopted by Lok Sabha on the 22nd August, 1956.

6. Government Bills passed

- (1) *The Newspaper (Price and Page) Bill, 1956 as passed by Rajya Sabha.*

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Dr. B. V. Keskar that the Bill be passed the following members took part in the debate:—

- (1) Dr. Lanka Sundaram.
- (2) Shri Bhagwat Jha 'Azad'
- (3) Dr. B. V. Keskar.

The motion was adopted and the Bill was passed.

- (2) *The State Financial Corporations (Amendment) Bill, 1956.*

Further discussion on the motion for consideration of the Bill moved on the 24th August, 1956, was resumed.

The following members took part in the debate:—

- (1) Shri G. L. Bansal
- (2) Dr. Lanka Sundaram
- (3) Shri V. B. Gandhi
- (4) Shri M. S. Gurupadaswamy
- (5) Shri Mohit Kumar Moitra

Shri A. C. Guha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 20 and 22 to 25 were adopted.

Clause 21 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri A. C. Guha that the Bill, as amended, be passed the following members took part in the debate:—

- (1) Shri Laisram Jogeshwar Singh
- (2) Shri N. R. M. Swamy
- (3) Shri K. T. Achuthan
- (4) Shri K. K. Basu
- (5) Shri A. C. Guha

The motion was adopted and the Bill, as amended, was passed.

7. Government Resolution Re: Draft Mining Leases (Modification of Terms) Rules, 1956

Shri K. D. Malaviya moved the following Resolution:—

“This House approves the draft Mining Leases (Modification of Terms) Rules, 1956, framed under sub-section (1) of Section 7 of the Mines and Minerals (Regulation and Development) Act, 1948 and laid on the Table of the House on the 22nd August, 1956.”

Four amendments were moved by Shri G. L. Bansal.

The following members took part in the debate:—

- (1) Shri G. L. Bansal
- (2) Shri N. C. Chatterjee
- (3) Shri B. Ramachandra Reddi

[P.T.O.]

- (4) Shri N. Keshavaiengar
- (5) Shri T. B. Vittal Rao
- (6) Shri Balwant Sinha Mehta
- (7) Shri Tek Chand
- (8) Dr. Ch. V. Rama Rao

The discussion was not concluded.

8. Intimation Re: Release of Member of Parliament

The Chairman informed Lok Sabha that a telegram dated the 29th August, 1956 had been received from the Judicial Magistrate, Gorakhpur intimating that Shri Shibbanlal Saksena, member, Lok Sabha who had been arrested on the 19th August, 1956 and admitted to District Jail, Gorakhpur, on the same day, was released on the 29th August on bail under orders of the District and Sessions Judge, Gorakhpur.

9. Half-an-Hour discussion on matter arising out of Answer to Question

Shri T. B. Vittal Rao raised a half-an-hour discussion on points arising out of answer given on the 25th July, 1956 to Starred Question No. 229 regarding Coal Mines Provident Fund.

Shri K. Ananda Nambiar took part in the debate.

Shri Abid Ali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st August, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

August 31, 1956

No. 626

1. Starred Questions

Forty-four Starred Questions (Nos. 1586—1629) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 1588, 1605, and 1613 were received in Hindi.

Twenty-one Starred Questions (Nos. 1586—1592, 1594—1601, 1603, 1604, 1606, 1608, 1609 and 1612) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1593, 1602, 1605, 1607, 1610 and 1611 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 1175—1211) were put down on the order paper. Original notice of Unstarred Question No. 1211 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Kolar Gold Mines addressed to the Minister of Natural Resources and Scientific Research was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Paper laid on the Table

A copy of the Central Excises Notification No. 9-CER/56, dated the 18th August, 1956, was laid on the Table under section 38 of the Central Excises and Salt Act, 1944.

[P.T.O.]

5. Messages from Rajya Sabha

Secretary reported the following four messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills, passed by Lok Sabha on the dates mentioned against each:—
 - (i) The Appropriation (No. 3) Bill, 1956, passed by Lok Sabha on the 24th August, 1956.
 - (ii) The Appropriation (No. 4) Bill, 1956, passed by Lok Sabha on the 24th August, 1956.
 - (iii) The Travancore-Cochin Appropriation (No. 2) Bill, 1956, passed by Lok Sabha on the 28th August, 1956.
- (2) That at its sitting held on the 24th August, 1956, Rajya Sabha had passed the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1956, by Raghubir Sinh.

6. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1956, by Dr. Raghubir Sinh as passed by Rajya Sabha.

7. Report of Business Advisory Committee

Sardar Hukam Singh presented the Forty-first Report of the Business Advisory Committee.

8. Government Resolution Re: Draft Mining Leases (Modification of Terms) Rules, 1956—adopted as amended.

Further discussion on the following Resolution by Shri K. D. Malaviya and the amendments thereto moved on the 30th August, 1956, continued:—

“This House approves the draft Mining Leases (Modification of Terms) Rules, 1956, framed under sub-section (1) of Section 7 of the Mines and Minerals (Regulation and Development) Act, 1948 and laid on the Table of the House on the 22nd August, 1956.”

Shri K. D. Malaviya replied to the debate.

An amendment moved by Shri G. L. Bansal was adopted and the other amendments were negatived.

The Resolution, as amended, was accordingly adopted in the following form:—

“This House approves the draft Mining Leases (Modification of Terms) Rules, 1956, framed under sub-section (1) of

Section 7 of the Mines and Minerals (Regulation and Development) Act, 1948, and laid on the Table of the House on the 22nd August, 1956, subject to the modification that in sub-rule (6) of rule 6—

after 'Mineral Concession Rules' the following be inserted—
'including the term for which the lease would have been renewed under these rules'".

9. Government Resolution re: Proclamation issued in relation to the State of Travancore-Cochin—under consideration

Shri Govind Ballabh Pant moved the following Resolution:—

"That this House approves the continuance in force of the Proclamation issued by the President on the 23rd March, 1956, under Article 356 of the Constitution, in relation to the State of Travancore-Cochin and approved by the resolutions passed by Lok Sabha and Rajya Sabha on the 29th March, 1956, and the 24th April, 1956, respectively."

Two amendments by Shri R. Velayudhan were ruled out of order.

The following members took part in the debate:—

- (1) Shri P. T. Punnoose
- (2) Shri A. M. Thomas
- (3) Shri R. Velayudhan
- (4) Shri C. P. Matthen
- (5) Shri N. Sreekantan Nair
- (6) Shri George Thomas Kottukapally (Speech unfinished).

The discussion was not concluded.

10. Motion re: Sixtieth Report of Committee on Private Members' Bills and Resolutions

Shri Nageshwar Prasad Sinha moved the following motion:—

"That this House agrees with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th August, 1956."

The motion was adopted.

11. Private Member's Resolution negatived

Shri Tushar Chatterjea concluded his speech on the following Resolution moved by him on the 17th August, 1956:—

"This House is of opinion that a Committee consisting of fifteen members of Parliament be appointed to enquire into and

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report within six months, how far the Directive Principles of State Policy laid down in the Constitution have been applied in the legislative and administrative actions of the Union Government and the State Governments.”

Six amendments were moved by:—

- (1) Shri Khub Chand Sodhia
- (2) Shri D. C. Sharma
- (3) Shri Bhagwat Jha 'Azad'
- (4) Shri Jhulan Sinha
- (5) Shri S. V. Ramaswamy
- (6) Shri Shree Narayan Das.

The following members took part in the debate:—

- (1) Shri Bhagwat Jha 'Azad'
- (2) Shri K. S. Raghavachari
- (3) Shri Shree Narayan Das
- (4) Shri Dasaratha Deb
- (5) Shri Tek Chand.

Shri B. N. Datar replied to the debate.

The amendments moved by Shri Khub Chand Sodhia and Shri Bhagwat Jha 'Azad' were negatived.

All the other amendments were withdrawn by leave of the House.

The Resolution was negatived.

12. Government Bill introduced

The Central Excises and Salt (Amendment) Bill, 1956.

13. Private Member's Resolution under consideration

On behalf of Shri C. R. Narasimhan, Shri C. P. Gidwani moved the following Resolution:—

“This House recommends to the Government that an International Scientists Commission be set up with the co-operation and goodwill of all nations to investigate forthwith into the effects and extent of harm caused and causable by nuclear and thermo-nuclear tests and explosions which are becoming dangerous and deadly for millions of humanity.”

Shri C. P. Gidwani's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 1st September, 1956.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 1, 1956

No. 627

1. Starred Questions

Fifty-two Starred Questions (Nos. 1630—1681) were put down on the order paper out of which thirty-three were called. Original notices of Starred Questions Nos. 1638, 1648 and 1652 were received in Hindi.

Twenty-three Starred Questions (Nos. 1630—1639, 1643, 1644, 1646—1648, 1650, 1653, 1654, 1656, 1657, 1660—1662) were orally answered and supplementary questions were asked on twenty-two of them. Replies to the remaining questions (including Starred Questions Nos. 1640—1642, 1645, 1649, 1651, 1652, 1655, 1658 and 1659 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-nine Unstarred Questions (Nos. 1212—1250) were put down on the order paper. Original notice of Unstarred Question No. 1250 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

[P.T.O.]

3. Short Notice Question

One Short Notice Question regarding Indo-Pakistan Flood Control Conference addressed to the Minister of Irrigation and Power was put down on the order paper. The questioner being absent, reply to it was laid on the Table.

4. Adjournment motion

In view of the statement made by the Minister of Home Affairs, the Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri H. N. Mukerjee regarding the situation alleged to have arisen as a result of bomb explosion in Delhi on the 31st August, 1956.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Frontier Administrative Service Rules, 1956, published in the Notification No. S.R.O. 1782, dated the 11th August, 1956.
- ✓ (2) A copy of the statement on the flood situation in the country.

6. Messages from Rajya Sabha

- (1) Secretary reported a message from Rajya Sabha that at its sitting held on the 30th August, 1956, Rajya Sabha had agreed without any amendment to the National Highways Bill, 1956, passed by Lok Sabha on the 13th August, 1956.
- (2) Secretary also reported the following message received from Rajya Sabha regarding the Motor Vehicles (Amendment) Bill, 1955; signed by the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 30th August,

1956, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Motor Vehicles Act, 1939. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill further to amend the Motor Vehicles Act, 1939, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri T. J. M. Wilson
2. Shri K. S. Hegde
3. Shri H. P. Saksena
4. Shri P. D. Himatsingka
5. Sardar Raghbir Singh Panjhzari
6. Shri Deoknandan Narayan
7. Shri Amar Nath Agrawal
8. Dr. Purna Chandra Mitra
9. Dr. R. P. Dube
10. Shri K. P. Madhavan Nair
11. Shri R. P. Sinha
12. Shri S. N. Mazumdar
13. Dr. Radha Kumud Mookerji
14. Shri T. Bhaskara Rao
15. Shri Lal Bahadur Shastri."

[P.T.O.]

7. Statement re: Order of Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 3rd September, 1956.

8. Motion re: Forty-first Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Forty-first Report of the Business Advisory Committee presented to the House on the 31st August, 1956.”

The motion was adopted.

9. Government Bill introduced

The Representation of the People (Third Amendment) Bill, 1956.

10. Government Resolution re: Proclamation issued in relation to the State of Travancore-Cochin—adopted.

Further discussion on the following Resolution moved by Shri Govind Ballabh Pant on the 31st August, 1956, continued:—

“That this House approves the continuance in force of the Proclamation issued by the President on the 23rd March, 1956, under Article 356 of the Constitution, in relation to the State of Travancore-Cochin and approved by the resolutions passed by Lok Sabha and Rajya Sabha on the 29th March, 1956 and the 24th April, 1956 respectively.”

The following members took part in the debate:—

- (1) Shri George Thomas Kottukapally
- (2) Shri H. N. Mukerjee
- (3) Shri K. T. Achuthan

Shri Govind Ballabh Pant replied to the debate.

The Resolution was adopted.

11. Government Bill's passed

(1) *The public Debt (Amendment) Bill, 1956*

The motion for consideration of the Bill was moved by Shri M. C. Shah.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula, the Long Title and the Preamble were also adopted.

The motion that the Bill be passed was moved by Shri M. C. Shah.

The motion was adopted and the Bill was passed.

(2) *The Indian Post Office (Amendment) Bill, 1956*

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

The following members took part in the debate:—

(1) Shri T. B. Vittal Rao

(2) Pandit S. C. Mishra

Shri Raj Bahadur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill was passed.

[P.T.O.]

(3) *The All-India Khadi and Village Industries Commission Bill,*
1955

The motion for consideration of the Bill was moved by Shri K. C. Reddy.

The following members took part in the debate:—

- (1) Shri D. C. Sharma
- (2) Dr. Suresh Chandra
- (3) Shri B. S. Murthy
- (4) Shri V. Veeraswamy
- (5) Pandit Krishna Chandra Sharma
- (6) Swami Ramananda Tirtha
- (7) Shri P. V. Raghavaiah
- (8) Shri B. P. Jhunjunwala
- (9) Shri Fulsinhji B. Dabhi
- (10) Shri Upendranath Barman
- (11) Shri J. B. Kripalani
- (12) Shri K. S. Raghavachari

Shri K. C. Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 3, 5 to 8, 10, 11 and 13 to 24 and the Schedule were adopted.

New clause 5A was also adopted.

Clauses 2, 4, 9, 12, 25 and 26 were adopted as amended.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. C. Reddy.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd September, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 3, 1956

No. 628

1. Starred Questions

Forty Starred Questions (Nos. 1682—1721) were put down on the order paper out of which twenty-six were called. Original notices of Starred Questions Nos. 1704, 1706, 1709, 1717 and 1721 were received in Hindi.

Twenty-two Starred Questions (Nos. 1682—1687, 1689—1694, 1696, 1698—1701 and 1703—1707) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1688, 1695, 1697 and 1702 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-seven Unstarred Questions (Nos. 1251—1287) were put down on the order paper. Original notices of Unstarred Questions Nos. 1257, 1258 and 1284 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two short Notice Questions regarding Nuclear Tests by the Soviet Union and Strike notice by P. & T. Industrial Workers' Union addressed to the Prime Minister and the Minister of Communications, respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions and calling attention to matter of Urgent Public Importance

The adjournment motions given notice of by Shri C. Madhao Reddi, Shri M. S. Gurupadaswamy and Shri T. B. Vittal Rao, and

[P.T.O.]

the calling attention notices by Shri D. C. Sharma and others regarding the accident to the Secunderabad-Dronachallem passenger train on the midnight of September 1, 1956, were taken up together.

The Deputy Minister of Railways and Transport made a statement in regard thereto.

The Speaker withheld his consent to the moving of the adjournment motions.

Thereafter the Members stood in silence for a minute as a mark of respect to those who had lost their lives in the train accident.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Report of the Backward Classes Commission (Vols. I—III) together with the Memorandum explaining the action taken thereon, under clause (3) of Article 340 of the Constitution.

(2) A copy of each of the following Notifications, under subsection (3) of section 19 of the Delhi (Control of Building Operations) Act, 1955, making certain amendments to the Delhi (Control of Building Operations) Regulations, 1955:—

(i) Notification No. F.1(4)/55-Admn, dated the 8th February, 1956.

(ii) Notification No. F.1(6)/55-Admn, dated the 5th June, 1956.

(iii) Notification No. F.1(37)/56-Admn, dated the 19th June, 1956.

(3) A copy of the Statement on the import of gypsum from Pakistan, in pursuance of an undertaking given on the 28th August, 1956.

(4) A copy of the summary of proceedings of the Fifteenth Session of the Standing Labour Committee held at New Delhi on the 4th and 5th April, 1956.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 1st September, 1956, Rajya Sabha had agreed without any amendment to the Indian Coconut Committee (Amendment) Bill, 1956, passed by Lok Sabha on the 20th August, 1956.

7. President's assent to Bills

Secretary reported to Lok Sabha that the following Bills which had been passed by the Houses of Parliament during the current Session, were assented to by the President during the last week:—

(1) The Inter-State Water Dispute Bill, 1955.

- (2) The Multi-Unit Co-operative Societies (Amendment) Bill, 1955.
- (3) The Indian Lac Cess (Amendment) Bill, 1955.
- (4) The Hindu Minority and Guardianship Bill, 1953.
- (5) The States Reorganisation Bill, 1956.
- (6) The Bihar and West Bengal (Transfer of Territories) Bill, 1956.

8. Calling attention to matter of urgent public importance

Shri P. T. Punnoose called the attention of the Minister of Labour to the strike in the Indian Aluminium Co. Ltd., Alwaye, Travancore-Cochin.

The Deputy Minister of Labour made a statement in regard thereto.

9. Government Bill passed

The Central Excises and Salt (Amendment) Bill, 1956

The motion for consideration of the Bill was moved by Shri T. T. Krishnamachari.

The following members took part in the debate:—

- (1) Shri Asoka Mehta
- (2) Dr. A. Krishnaswami
- (3) Shri G. L. Bansal
- (4) Shri R. R. Morarka
- (5) Shri H. N. Mukerjee
- (6) Shri M. S. Gurupadaswamy
- (7) Shri V. G. Deshpande
- (8) Shri K. P. Tripathi
- (9) Shrimati Sushama Sen
- (10) Shrimati Tarkeshwari Sinha
- (11) Shri Bhagwat Jha 'Azad'
- (12) Shri P. T. Thanu Pillai
- (13) Shri S. S. More
- (14) Shri V. B. Gandhi
- (15) Shri Govind Ballabh Pant
- (16) Pandit Thakur Das Bhargava
- (17) Shrimati Ammu Swaminadhan

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- (18) Shri S. V. Ramaswamy
- (19) Shrimati Renu Chakravartty
- (20) Shri C. P. Matthen
- (21) Pandit Chatur Narain Malviya.

Shri T. T. Krishnamachari replied to the debate.

On the motion for consideration, the House divided, Ayes 200; Noes 27. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri T. T. Krishnamachari.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th September, 1956).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 4, 1956

No. 629

1. Starred Questions

Forty-four Starred Questions (Nos. 1722—1730, 1732—1747, 1749—1761 and 1763—1768) were put down on the order paper out of which twenty-three were called. Starred Question No. 1748 was transferred to the list of questions for the 11th September, 1956. Original notices of Starred Questions Nos. 1727, 1737, 1741, 1746 and 1764 were received in Hindi.

Twenty Starred Questions (Nos. 1722—1730, 1733—1735, 1737—1740, 1742—1744 and 1752) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 1732, 1736 and 1741 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-two Unstarred Questions (Nos. 1288—1329) were put down on the order paper. Original notices of Unstarred Questions Nos. 1303, 1318—1321, 1324 and 1327 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Messages from Rajya Sabha

(1) Secretary reported a message from Rajya Sabha that at its sitting held on the 1st September, 1956, Rajya Sabha had agreed without any amendment to the Government Premises (Eviction) Amendment Bill, 1956, passed by Lok Sabha on the 24th August, 1956.

(2) Secretary also reported the following message received from Rajya Sabha regarding the Standards of Weights and Measures Bill, 1956, signed by the Secretary of Rajya Sabha:—

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Saturday, the 1st September, 1956,

[P.T.O.]

passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to establish standards of weights and measures based on the metric system. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to establish standards of weights and measures based on the metric system and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri M. Govinda Reddy
2. Shri V. C. Kesava Rao
3. Shrimati K. Bharathi
4. Dr. N. S. Hardiker
5. Dr. W. S. Barlingay
6. Shri B. K. Mukerjee
7. Shri Akhtar Hussain
8. Shri M. H. S. Nihal Singh
9. Shri Bhagirathi Mahapatra
10. Shah Mohammed Umair
11. Prof. A. R. Wadia.
12. Dr. Raghbir Sinh
13. Shri Kishen Chand
14. Shri M. Govindan Nair
15. Shri V. K. Dhage."'

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Sixty-first Report of the Committee on Private Members' Bills and Resolutions.

5. Government Bill under consideration

The Constitution (Ninth Amendment) Bill, 1956 as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

- (1) Shri K. K. Basu
- (2) Dr. Lanka Sundaram
- (3) Shri Birakisor Ray
- (4) Pandit Thakur Das Bhargava
- (5) Shri Ahmed Mohiuddin
- (6) Shri Anandchand
- (7) Shri N. C. Chatterjee
- (8) Shri Dasaratha Deb
- (9) Shri Radha Raman
- (10) Dr. N. M. Jaisoorya
- (11) Shri Frank Anthony
- (12) Shri N. R. M. Swamy.

Shri Govind Ballabh Pant replied to the debate.

On the motion for consideration of the Bill, as reported by the Joint Committee, the House divided; Ayes 343, Noes nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th September, 1956.)

M. N. KAUL,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 5, 1956

No. 630

1. Starred Questions

Forty-five Starred Questions (Nos. 1769—1797 and 1799—1814) were put down on the order paper out of which twenty-three were called. Starred Question No. 1798 was transferred to the list of questions for the 13th September, 1956. Original notices of Starred Questions Nos. 1776—1778 and 1795 were received in Hindi.

Twenty Starred Questions (Nos. 1769—1778, 1780—1783, 1785, 1786 and 1788—1791) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Questions Nos. 1779, 1784 and 1787 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-eight Unstarred Questions (Nos. 1330—1367) were put down on the order paper. Original notices of Unstarred Questions Nos. 1358 and 1360 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Messages from Rajya Sabha

Secretary reported the following three messages from Rajya Sabha:—

- (1) That at its sitting held on the 4th September, 1956, Rajya Sabha had agreed without any amendment to the *Lok Sahayak Sena Bill, 1956, passed by Lok Sabha on the 28th August, 1956.
- (2) That at its sitting held on the 3rd September, 1956, Rajya Sabha had agreed without any amendment to the Indian Institute of Technology (Kharagpur) Bill, 1956, passed by Lok Sabha on the 25th August, 1956.

*The short title of the Bill as introduced namely, 'the National Volunteer Force Bill, 1955' was amended to read as 'the Lok Sahayak Sena Bill, 1956' when the Bill was passed by Lok Sabha on the 28th August, 1956.

- (3) That at its sitting held on the 4th September, 1956, Rajya Sabha had agreed without any amendment to the State Financial Corporations (Amendment) Bill, 1956, passed by Lok Sabha on the 30th August, 1956.

4. Presentation of petition

Dr. M. V. Gandadhara Siva presented a petition signed by a petitioner relating to the standardization and machine-ruling of non-judicial and court fee stamp papers.

5. Statement by Minister of Railways

The Minister of Railways made a statement regarding the accident to the Secunderabad-Dronachallem passenger train on the midnight of September 1, 1956.

6. Government Bill under consideration

The Constitution (Ninth Amendment) Bill, 1956 as reported by the Joint Committee.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of clauses—

- (i) 2, 3, 4, 8, 13 and 25, as amended; and
 - (ii) 5, 6, 7, 9, 11, 12, 14, 15 and 16,
- the House divided, Ayes 296; Noes nil.

Clauses 2, 3, 4, 8, 13 and 25 were adopted as amended by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clauses 5, 6, 7, 9, 11, 12, 14, 15, and 16 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 10, the House divided, Ayes 296; Noes 26.

Clause 10 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration was not concluded.

(Lok Sabha adjourned till 10 A.M. on Thursday, the 6th September, 1956).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 6, 1956

No. 631

1. Starred Questions

Fifty-four Starred Questions (Nos. 1815—1863 and 1865—1869) were put down on the order paper out of which twenty-two were called. Starred Question No. 1864 was transferred to the list of questions for the 13th September, 1956. Original notices of Starred Questions Nos. 1818, 1823, 1826, 1828, 1835, 1841, 1842, 1851, 1852, 1860, 1865, 1867 and 1869 were received in Hindi.

Sixteen Starred Questions (Nos. 1815—1821, 1825, 1826, 1829, 1830 and 1832—1836) were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions (including Starred Questions Nos. 1822—1824, 1827, 1828 and 1831 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-two Unstarred Questions (Nos. 1368 to 1419) were put down on the order paper. Original notices of Unstarred Questions Nos. 1372—1374, 1379, 1380, 1382—1385, 1388, 1390, 1402—1405, 1410—1412 and 1419 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Delhi Transport Service addressed to the Minister of Transport was asked. It was orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Paper laid on the Table

A copy of the Report containing instructions issued to Railways regarding inspection and maintenance of bridges was laid on the Table.

5. Reporting of Petition

Secretary reported the receipt of a petition signed by one hundred and eighteen petitioners in respect of the Child Sanyas Diksha Restraint Bill, 1956 by Shri Fulsinhji B. Dabhi which was introduced on the 6th April, 1956.

6. Motion for Election to Committee

Dr. Panjabrao S. Deshmukh moved the following motion:—

“That in pursuance of Rule 2(6) of the Rules of the Indian Council of Agricultural Research, read with Rules 6(2) and 6(6) thereof, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Indian Council of Agricultural Research *vice* Dr. Indubhai B. Amin resigned from Lok Sabha.”

The motion was adopted.

7. Government Bill introduced

The Indian Tariff (Amendment) Bill, 1956.

8. Government Bill passed

The Constitution (Ninth Amendment) Bill, 1956 as reported by the Joint Committee.

Clause-by-clause consideration of the Bill continued.

On the motion for adoption of clauses and the Schedule—

(i) clauses 17, 19, 21, 22, 23 and the schedule, as amended; and

(ii) clauses 18, 20 and 26 to 29, the House divided, Ayes 324; Noes nil.

Clauses 17, 19, 21, 22, 23 and the schedule were adopted as amended by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clauses 18, 20, and 26 to 29 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 24 as amended, the House divided, Ayes 311; Noes 16.

Clause 24 was adopted as amended by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was also adopted as amended.

The Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Govind Ballabh Pant that the Bill, as amended, be passed the following members took part in the debate:—

- (1) Shri H. V. Kamath
- (2) Pandit Thakur Das Bhargava
- (3) Shri Frank Anthony
- (4) Shri K. K. Basu
- (5) Shri Govind Ballabh Pant.

On the motion that the Bill, as amended, be passed, the House divided, Ayes 312; Noes nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th September, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 7, 1956

No. 632

1. Starred Questions

Thirty-three Starred Questions (Nos. 1870—1880 and 1882—1903) were put down on the order paper out of which twenty-three were called. Original notice of Starred Question No. 1884 was received in Hindi.

Twenty Starred Questions (Nos. 1870, 1872—1879, 1882—1886 and 1888—1893) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 1871, 1880 and 1887 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty Unstarred Questions (Nos. 1420—1449) were put down on the order paper. Original notices of Unstarred Questions Nos. 1422, 1429, 1435, 1442 and 1448 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

That at its sitting held on the 4th September, 1956, Rajya Sabha had agreed without any amendment to the following Bills, passed by Lok Sabha on the 20th August, 1956:—

- (1) The Supreme Court (Number of Judges) Bill, 1956.
- (2) The Jammu and Kashmir (Extension of Laws) Bill, 1956.

[P.T.O.]

4. Report of Public Accounts Committee

Shri V. B. Gandhi presented the Twentieth Report of the Public Accounts Committee (1955-56) on the Delhi Road Transport Authority (Bus section).

5. Calling attention to matter of urgent Public Importance

Shri D. C. Sharma called the attention of the Prime Minister to the stationing of Commonwealth and other Forces in Cyprus.

On behalf of the Prime Minister, the Minister of Finance and Iron and Steel made a statement in regard thereto.

6. Motion for Election to Committee

Dr. K. L. Shrimali moved the following motion:—

“That in pursuance of clause (xii) of sub-section (1) of Section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 11 of the First Statutes of the University, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to be a member of the Samsad (Court) of the Visva-Bharati.”

The motion was adopted.

7. Government Bill under consideration

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the first week of November, 1956, was moved by Shri R. Velayudhan.

The following members took part in the debate:—

- (1) Shri R. Velayudhan
- (2) Shri K. S. Raghavachari
- (3) Shri B. S. Murthy
- (4) Shri Rishang Keishing
- (5) Sardar Hukam Singh
- (6) Shri I. Eacharan
- (7) Shri Anandchand
- (8) Shri V. Veeraswamy

- (9) Shri N. Rachiah
- (10) Shri Resham Lal Jangde
- (11) Shri N. S. Kajro'kar
- (12) Shri Naval Prabhakar
- (13) Shri Upendranath Barman
- (14) Dr. M. V. Gangadhara Siva
- (15) Dr. M. C. Jatav-vir
- (16) Shri M. G. Uikey

The discussion was not concluded.

3. **Government Bill passed**

The Representation of the People (Third Amendment) Bill, 1956.

The motion for consideration of the Bill was moved by Shri H. V. Pataskar.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri H. V. Kamath
- (3) Shri C. P. Gidwani
- (4) Shri Sadhan Chandra Gupta
- (5) Shri D. C. Sharma
- (6) Shri K. K. Basu
- (7) Shri Biren Dutt

Shri H. V. Pataskar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. V. Pataskar.

The motion was adopted and the Bill was passed.

[P.T.O.]

9. Motion re: Sixty-first Report of Committee on Private Members' Bills and Resolutions

Shri Ganesh Sadashiv Altekar moved the following motion:—

“That this House agrees with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th September, 1956.”

The motion was adopted.

10. Private Members' Bills introduced

- (1) The Payment of Wages (Amendment) Bill, 1956 (*Amendment of sections 1, 2 and 3 etc. and substitution of sections 18 and 19*) by Shri C. D. Gautam.
- (2) The Preventive Detention (Amendment) Bill, 1956 (*Amendment of sections 3, 7, 8 and 10*) by Shri K. K. Basu.
- (3) The Indian Nationalisation of Light Railways Bill, 1956 by Shri Jhulan Sinha.
- (4) The Indian Penal Code (Amendment) Bill, 1956 (*Omission of section 497*) by Shri Fulsinhji B. Dabhi.
- (5) The Constitution (Amendment) Bill, 1956 (*Amendment of articles 37, 291 and 314*) by Shri K. K. Basu.

11. Motions re: Modification of the Representation of the People (Preparation of Electoral Rolls) Rules, 1956

Twenty-two motions regarding modification of the Representation of the People (Preparation of Electoral Rolls) Rules, 1956, were moved by—

- (1) Shri Sadhan Chandra Gupta
- (2) Shri K. K. Basu
- (3) Shri H. V. Kamath
- (4) Shri Fulsinhji B. Dabhi
- (5) Shri Shree Narayan Das

The following members took part in the debate:—

- (1) Shri Sadhan Chandra Gupta
- (2) Shri K. K. Basu
- (3) Shri B. Ramachandra Reddi
- (4) Shri Shree Narayan Das
- (5) Shri Fulsinhji B. Dabhi

- (6) Shri H. V. Kamath
- (7) Shri K. L. More
- (8) Sardar A. S. Saigal
- (9) Shrimati Shivrajvati Nehru
- (10) Shri Jaipal Singh

Shri H. V. Pataskar replied to the debate.

Four further motions were moved by Shri H. V. Pataskar.

The following motions moved by Shri H. V. Pataskar were adopted:—

(1) This House resolves that in pursuance of sub-section (3) of section 28 of the Representation of the People Act, 1950, the following amendment be made in rule 2 of the Representation of the People (Preparation of Electoral Rolls) Rules, 1956, laid on the Table on the 24th July, 1956, namely:—

in clause (c), *after* “may” insert—

“subject to the approval of the Election Commission”

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution.

(2) This House resolves that in pursuance of sub-section (3) of section 28 of the Representation of the People Act, 1950, the following amendments be made in rule 11 of the Representation of the People (Preparation of Electoral Rolls) Rules, 1956, laid on the Table on the 24th July, 1956, namely:—

(i) in clause (a), *omit* “and” at the end;

(ii) in clause (b), *add* at the end “and”; and

(iii) *after* clause (b), *add*—

“(c) supply free of cost two copies of each separate part of the electoral roll to every political party to which a symbol has been allotted by the Election Commission.”

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution.

(3) This House resolves that in pursuance of sub-section (3) of section 28 of the Representation of the People Act, 1950, the following amendments be made in rule 26 of the Representation of the

[P.T.O.]

People (Preparation of Electoral Rolls) Rules, 1956, laid on the Table on the 24th July, 1956, namely:—

- (i) in clause (a) of sub-rule (1),
for "ten rupees" *substitute* "five rupees"; and
- (ii) in sub-rule (2), for "sub-section (1)"
substitute "sub-rule (1)"

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution.

(4) This House resolves that in pursuance of sub-section (3) of section 28 of the Representation of the People Act, 1950, the following amendment be made in rule 27 of the Representation of the People (Preparation of Electoral Rolls) Rules, 1956, laid on the Table on the 24th July, 1956, namely:—

in clause (b) of sub-rule (1), for "ten rupees"
substitute "five rupees"

This House recommends to Rajya Sabha that Rajya Sabha do concur in the said resolution.

Motions moved by Shri Fulsinhji B. Dabhi were negatived.

All the other motions were withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 8th September, 1956.)

M. N. KAUL,
Secretary.

'LOK SABHA

BULLETIN—PART I.

[Brief Record of Proceedings]

September 8, 1956

No. 633

1. Starred Questions

Thirty-eight Starred Questions (Nos. 1904—1916, 1918—1928, 1930—1941, 1943 and 1944) were put down on the order paper out of which twenty-nine were called. Starred Questions Nos. 1929 and 1942 were transferred to the list of questions for the 12th September, 1956. Original notices of Starred Questions Nos. 1915 and 1922 were received in Hindi.

Nineteen Starred Questions (Nos. 1904, 1909—1912, 1914, 1916, 1918, 1919, 1921, 1924—1927 and 1930—1934) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred questions Nos. 1905—1908, 1913, 1915, 1920, 1922, 1923 and 1928 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Thirty-eight Unstarred Questions (Nos. 1450—1479 and 1481—1488) were put down on the order paper. Original notices of Unstarred Questions Nos. 1465, 1466, 1471 and 1477 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

In view of the statement made by the Minister of Railways and Transport, the Speaker withheld his consent to the moving of adjournment motions given notice of by Shri Frank Anthony and Shri H. V. Kamath regarding the situation alleged to have arisen as a result of the resignation of the Assistant Harbour Masters at Calcutta Port.

[P.T.O.]

4. Paper laid on the Table

A copy of the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956, published in the Notification No. S.R.O. 1943, dated the 30th August, 1956, was laid on the Table under sub-section (3) of section 169 of the Representation of the People Act, 1951.

5. Calling attention to matter of Urgent Public Importance

Shri P. T. Thanu Pillai called the attention of the Minister of Planning and Irrigation and Power to the statement made by Shri P. S. Kumaraswamy Raja regarding waste of public funds in the D.V.C. Project.

The Minister of Planning and Irrigation and Power made a statement in regard thereto.

6. Statement Re: Order of Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Business for the week commencing the 10th September, 1956.

7. Government Resolution Re: Second Five Year Plan—under considerations

Further discussion on the following Resolution moved by Shri Jawaharlal Nehru on the 23rd May, 1956 and the amendments thereto moved on the 23rd, 25th and the 26th May, 1956, was resumed:—

“This House records its general approval of the principles, objectives and programmes of development contained in the Second Five Year Plan as prepared by the Planning Commission.”

The following members took part in the debate:—

- (1) Shri Gulzarilal Nanda
- (2) Shri J. B. Kripalani
- (3) Seth Govind Das
- (4) Shri H. N. Mukerjee
- (5) Shri C. R. Narasimhan
- (6) Shrimati Shivrajvati Nehru
- (7) Shri Debendra Nath Sarmah
- (8) Shri Kanhu Ram Deogam
- (9) Shri Dodda Thimmaiah
- (10) Shri Laisram Jogeshwar Singh
- (11) Shri Y. Gadilingana Gowd
- (12) Dr. Ch. V. Rama Rao

Shri S. C. Samanta was called to speak when the quorum bell rang. Lok Sabha adjourned for want of quorum at 6-40 P.M.

(Lok Sabha adjourned till 10-30 A.M. on Monday, the 10th September, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 10, 1956

No. 634

1. Starred Questions

Forty-five Starred Questions (Nos. 1945—1989) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1952, 1964, 1970, 1973, 1975 and 1983 were received in Hindi.

Twenty-four Starred Questions (Nos. 1945, 1948—1951, 1954, 1957, 1958, 1960, 1962—1964, 1966, 1968, 1971, 1972, 1974, 1976—1978, 1980, 1984, 1986 and 1988) were orally answered and supplementary questions were asked on twenty-one of them. Replies to the remaining questions (including Starred Questions Nos. 1946, 1947, 1952, 1953, 1955, 1956, 1959, 1961, 1965, 1967, 1969, 1970, 1973, 1975, 1979, 1981—1983, 1985, 1987 and 1989 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-three Unstarred Questions (Nos. 1489—1536, 1538—1582) were put down on the order paper. Unstarred Question No. 1537 was transferred to the list of Questions for the 13th September, 1956. Original notices of Unstarred Questions Nos. 1515-1516, 1525, 1527, 1532—1534, 1540-1541, 1544, 1547—1550, 1555, 1559 1572 and 1575 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The minutes of the sittings of the Committee on Private Members' Bills and Resolutions (Sixtieth to Sixty-sixth) held during the Thirteenth Session.
- (2) A copy each of certain further statements containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) for 1956-57.

[P.T.O.]

- (3) A copy of the Notification No. 42/F.No.1/6/56-E.D., dated the 22nd August, 1956 under sub-section (3) of section 85 of the Estate Duty Act, 1953, making certain further amendment to the Estate Duty Rules, 1953.
- (4) A copy of each of the following papers under sub-rule (5) of Rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of Budget Estimates of Revenue and Expenditure of the Air India International Corporation for the year 1956-57.
 - (ii) Summary of the Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1956-57.
- (5) A copy of the Annual Report (Parts I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ended the 31st December, 1955, under Article 338(2) of the Constitution.

4. Statement regarding Demands for Excess Grants (Railways)

Shri Lal Bahadur Shastri presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1953-54.

5. Presentation of Petition

Shri B. Ramachandra Reddi presented a petition signed by 17 petitioners in respect of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1956.

6. Government Bill passed

The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill.

Further discussion on the motion for consideration of the Bill, moved on the 7th September, 1956, continued.

Shri H. V. Pataskar replied to the debate.

The amendment for circulation of the Bill for eliciting opinion thereon moved by Shri R. Velayudhan on the 7th September, 1956 was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2, 3, 4 and 7 were adopted.

Clauses 5 and 6 and Schedules I, II, III and IV were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed was moved by Shri H. V. Pataskar.

Shri Jaipal Singh took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

7. Motion re: Appleby Report

Shri C. P. Matthen moved the following motion:—

“That Dr. Paul H. Appleby’s Report on the re-examination of India’s Administrative System be taken into consideration.”

The following members took part in the debate:—

(1) Shri Hirendra Nath Mukerjee

(2) Shri N. V. Gadgil

(3) Shri T. N. Singh.

Shri Jawaharlal Nehru replied to the debate.

8. Intimation re: Release of Shri A. K. Gopalan

The Deputy Speaker informed Lok Sabha that he had received intimation from the District Superintendent of Police, Ahmedabad City, to-day that Shri A. K. Gopalan, Member, Lok Sabha was acquitted on the 6th September, 1956, of the charges under Sections 143, 145 and 188 I.P.C. by the Judicial Magistrate, First Class, II Court, Ahmedabad.

(Lok Sabha adjourned till 10-30 A.M. on Tuesday, the 11th September, 1956).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 11, 1956

No. 635

1. Starred Questions

Forty-seven Starred Questions (Nos. 1990—2015, 2017—2020, 2020-A, 2021—2027, 2029 and 2031—2038) were put down on the order paper out of which 24 were called. Starred Questions Nos. 2028 and 2030 were transferred to the list of questions for the 12th September, 1956. Original notices of Starred Questions Nos. 1993, 2006, 2007, 2010, 2014, 2020-A and 2036 were received in Hindi.

Twenty Starred Questions (Nos. 1990—1993, 1996—2009, 2012 and 2013) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1994, 1995, 2010 and 2011 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-two Unstarred Questions (Nos. 1583—1588, 1588-A, 1589—1600, 1602, 1603, 1603-A, 1604—1621, 1621-A, 1622—1648 and 1650—1653) were put down on the order paper. Unstarred Questions Nos. 1601 and 1649 were transferred to the list of questions for the 12th September, 1956. Original notices of Unstarred Questions Nos. 1590, 1606, 1607 and 1624 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions, regarding Plying of country-crafts on West Coast and Indo-U.S. Agricultural Commodity Agreement, both addressed to the Minister of Finance, were asked. These were orally answered and supplementary questions were also asked and answered thereon.

[P.T.O.]

4. Statement by the Prime Minister

The Prime Minister made a statement regarding the Netaji Inquiry Committee Report and also laid a copy of the Report on the Table.

5. Paper laid on the Table

A copy of the statement regarding the retrenchment of surplus workers in the Defence Installations was laid on the Table.

6. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Indian Post Office (Amendment) Bill, 1956, passed by Lok Sabha on the 1st September, 1956.
- (2) That at its sitting held on the 8th September, 1956, Rajya Sabha had agreed without any amendment to the Public Debt (Amendment) Bill, 1956, passed by Lok Sabha on the 1st September, 1956.

7. President's assent to Bills

Secretary reported to Lok Sabha that the following Bills which had been passed by the Houses of Parliament during the current Session, were assented to by the President during the last week:—

- (1) The Industrial Disputes (Amendment and Miscellaneous Provisions) Bill, 1956.
- (2) The Industrial Disputes (Amendment) Bill, 1956.
- (3) The Reserve Bank of India (Amendment) Bill, 1956.
- (4) The Code of Criminal Procedure (Amendment) Bill, 1956.
- (5) The Securities Contracts (Regulation) Bill, 1956.
- (6) The Appropriation (No. 3) Bill, 1956.
- (7) The Appropriation (No. 4) Bill, 1956.
- (8) The Newspaper (Price and Page) Bill, 1956.

8. Report of Committee on Absence of Members from the Sittings of the House

Shri Ganesh Sadashiv Altekar presented the Seventeenth Report of the Committee on Absence of Members from the Sittings of the House.

9. Calling attention to matter of Urgent Public Importance

Shri Dasaratha Deb called the attention of the Minister of Home Affairs to the situation arising out of recent floods, scarcity conditions, and the relief rendered in Assam.

The Minister in the Ministry of Home Affairs laid on the Table a statement in regard thereto.

10. Government Resolution re: Second Five Year Plan—under consideration

Further discussion on the following Resolution moved by Shri Jawaharlal Nehru on the 23rd May, 1956 and the amendments there-to moved on the 23rd, 25th and the 26th May, 1956, continued:—

“This House records its general approval of the principles, objectives and programmes of development contained in the Second Five Year Plan as prepared by the Planning Commission.”

The following members took part in the debate:—

- (1) Shri S. C. Samanta
- (2) Shri S. C. Singhal
- (3) Shri Tulsidas Kilachand
- (4) Shrimati Renu Chakravartty
- (5) Shri Paidi Lakshmayya
- (6) Shri Badri Dutt Pande
- (7) Shri Sarangadhar Das
- (8) Pandit Thakur Das Bhargava
- (9) Shri Ahmed Mohiuddin
- (10) Shri L. N. Mishra
- (11) Shri Bhagwat Jha 'Azad'
- (12) Shri Debeswar Sarmah
- (13) Shri N. Rachiah
- (14) Shri S. N. Mishra
- (15) Shri U. M. Trivedi (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 10-30 A.M. on Wednesday, the 12th September, 1956).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 12, 1956

No. 636

1. Starred Questions

Sixty-six Starred Questions (Nos. 2038-A, 2039—2054, 2056—2058, 2058-A, 2060—2071, 2071-A, 2072—2080, 2080-A, 2081—2088, 2088-A, 2089, 2090-A, 2091—2093, 2096—2100, 2102 and 1929 and 1942) were put down on the order paper out of which twenty-three were called. Starred Question No. 2055 was transferred to the list of questions for the 13th September, 1956. Original notices of Starred Questions Nos. 2061, 2062, 2067, 2074, 2087, 2088-A and 2096 were received in Hindi.

Eighteen Starred Questions (Nos. 2038-A, 2039—2042, 2044—2049, 2053, 2054, 2056—2058, 2060 and 2061) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 2043, 2050, 2051, 2052 and 2058-A of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and twenty-six Unstarred Questions (Nos. 1654, 1655, 1657, 1658, 1660—1677, 1677-A, 1678—1690, 1692—1753, 1753-A, 1754—1769, 1769-A, 1770—1775 and 1777—1780) were put down on the order paper. Unstarred Question No. 1659 was transferred to the list of questions for the 11th September, 1956, and Unstarred Questions Nos. 1691, 1776 and 1781 were transferred to the list of questions for the 13th September, 1956. Original notices of Unstarred Questions Nos. 1670, 1694, 1698, 1699, 1705, 1710, 1712, 1719, 1734, 1754, 1769, 1779 and 1780 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Pakistani Nationals in Khasi Hills addressed to the Prime Minister was asked. The questioner being absent reply to it was laid on the Table.

[P.T.O.]

4. Adjournment Motion

In view of the statements made by the Minister of Defence and the Prime Minister, the Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Sadhan Chandra Gupta regarding the impending retrenchment of civilian defence employees.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- | | | |
|--|--------|---|
| (i) Supplementary
ment No. I. | State- | Thirteenth Session, 1956 of Lok
Sabha. |
| (ii) Supplementary
ment No. VII. | State- | Twelfth Session, 1956 of Lok
Sabha. |
| (iii) Supplementary
ment No. X. | State- | Eleventh Session, 1955 of Lok
Sabha. |
| (iv) Supplementary
ment No. XIV. | State- | Tenth Session, 1955 of Lok
Sabha. |
| (v) Supplementary
ment No. XX. | State- | Ninth Session, 1955 of Lok
Sabha. |
| (vi) Supplementary
ment No. XXII. | State- | Eighth Session, 1954 of Lok
Sabha. |
| (vii) Supplementary
ment No. XXIV. | State- | Seventh Session, 1954 of Lok
Sabha. |
| (viii) Supplementary
ment No. XXXIII. | State- | Sixth Session, 1954 of Lok
Sabha. |
| (ix) Supplementary
ment No. XXXVII. | State- | Fifth Session, 1953 of Lok
Sabha. |

(2) A copy of the Notification No. S.R.O. 1775, dated the 6th August, 1956, under sub-section (3) of section 28 of the Representation of the People Act, 1950, making certain amendment to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

(3) A copy of each of the following Acts, under sub-section (3) of section 3 of the Travancore-Cochin State Legislature (Delegation of Powers) Act, 1956:—

- (i) The Travancore-Cochin State Aid to Industries (Amendment) Act, 1956 (President's Act No. 1 of 1956).

- (ii) The Travancore-Cochin Agricultural Pests and Diseases (Amendment) Act, 1956 (President's Act No. 2 of 1956).
- (iii) The Travancore-Cochin Indebted Agriculturists Relief Act, 1956 (President's Act No. 3 of 1956).
- (iv) The Travancore-Cochin Land Conservancy (Amendment) Act, 1956 (President's Act No. 4 of 1956).
- (v) The Travancore-Cochin Police (Amendment) Act, 1956 (President's Act No. 5 of 1956).

(4) A copy of the amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, passed by the House of Parliament, under Rule 355 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(5) A copy of the statement giving information on certain points raised during the budget debate on the 2nd and 3rd April, 1956 and not covered by the replies given by the Minister and Deputy Minister of Irrigation and Power.

6. Report of the Public Accounts Committee

Shri V. B. Gandhi presented the Nineteenth Report of the Public Accounts Committee (1955-56) on the Appropriation Accounts (Defence Services), 1953-54, Vol. I—Report.

7. Calling attention to matter of Urgent Public Importance

Shri Biren Dutt called the attention of the Minister of Home Affairs to the situation resulting from influx of displaced persons from East Pakistan into Tripura.

The Minister of Home Affairs made a statement in regard thereto.

8. Government Resolution re: Second Five Year Plan—under consideration

Further discussion on the following Resolution moved by Shri Jawaharlal Nehru on the 23rd May, 1956, and the amendments thereto moved on the 23rd, 25th and the 26th May, 1956, continued:—

“This House records its general approvals of the principles, objectives and programmes of development contained in the Second Five Year Plan as prepared by the Planning Commission”.

The following members took part in the debate:—

- (1) Shri U. M. Trivedi
- (2) Shri Feroze Gandhi

[P.T.O.]

- (3) Shri P. T. Punnoose
- (4) Shri S. S. More
- (5) Shri P. N. Rajabhoj
- (6) Shri M. S. Gurupadaswamy
- (7) Dr. N. M. Jaisoorya
- (8) Shri P. R. Kanavade Patil
- (9) Shri Raghbir Sahai
- (10) Sardar Lal Singh
- (11) Shri Satyendra Narayan Sinha
- (12) Shri T. T. Krishnamachari
- (13) H.H. Maharaja Rajendra Narayan Singh Deo
- (14) Shrimati Uma Nehru
- (15) Rajmata Kamalendu Mati Shah
- (16) Shri Resham Lal Jangde (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 10-30 A.M. on Thursday, the 13th September, 1956.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

September 13, 1956

No. 637

1. Starred Questions

Forty-nine Starred Questions (Nos. 2103—2111, 2111-A, and 2112—2150) were put down on the order paper out of which twenty-two were called. Original notices of Starred Questions Nos. 2103, 2106, 2114, 2118, 2125, 2134, 2141 and 2143 were received in Hindi.

Nineteen Starred Questions (Nos. 2104—2111, 2111-A, 2112—2118, 2120, 2122 and 2123) were orally answered and supplementary questions were asked on eighteen of them. Replies to the remaining questions (including Starred Questions Nos. 2103, 2119 and 2121 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-five Unstarred Questions (Nos. 1782—1801, 1801-A, 1802—1826, 1826-A, 1827—1858, 1858-A, and 1859—1863) were put down on the order paper. Original notices of Unstarred Questions Nos. 1798, 1810, 1813, 1814, 1824, 1851, 1862 and 1863 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions, regarding "Searches for smuggled goods" and "Demonstration by Aligarh University Students" addressed to the Ministers of Finance and Education respectively were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

(1) In view of the statement made by the Prime Minister, the Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri A. K. Gopalan, Shri H. N. Mukerjee and Shrimati Renu Chakravartty regarding the situation arising out of the statement of the Prime Minister of Britain made on the 12th September, 1956, in the House of Commons on Suez issue.

[P.T.O.]

(2) In view of the statement made by the Minister of Finance, the Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Sadhan Chandra Gupta regarding the fixation of pay scales and other service conditions of the employees of the Life Insurance Corporation.

(3) In view of the statement made by the Minister of Food and Agriculture, the Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Shibbanlal Saksena regarding the damage caused by floods in certain districts of Eastern U.P.

5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications, under sub-section (3) of section 44 of the Air Corporations Act, 1953, making certain further amendments to the Air Corporations Rules, 1954:—

(i) Notification No. 7-CA(9)/55, dated the 20th August, 1956.

(ii) Notification No. 7-CA(10)/55, dated the 17th August, 1956.

(2) A copy of the Notification No. S.R.O. 2026, dated the 8th September, 1956, under sub-section (2) of section 4 of the Employees Provident Funds Act, 1952.

(3) A copy of the Notification No. S.R.O. 2027, dated the 8th September, 1956, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952.

(4) A copy of the Report on the Travancore-Cochin State Transport Department by Shri K. P. Velu Pillay, in pursuance of an assurance given in the 3rd September, 1956, by the Deputy Minister of Railways and Transport in reply to Unstarred Question No. 1255 regarding Travancore-Cochin State Transport Department.

(5) A copy of each of the Delimitation Commission, India Final Orders Nos. 32 to 35, published in the Gazettes of India Extraordinary, Part II, Section 3, dated the 30th July, 1956, under sub-section (3) of section 9A of the Delimitation Commission Act, 1952.

(6) A copy of the Central Excises Notification No. 10-CER/56, dated the 1st September, 1956, under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944.

(7) The minutes of the sittings of the Committee on Absence of Members from the sittings of the House (Seventeenth to Nineteenth) held during the Twelfth and Thirteenth Sessions.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Central Excises and Salt (Amendment) Bill, 1956, passed by Lok Sabha on the 3rd September, 1956.

7. President's assent to Bill

Secretary reported to Lok Sabha that the Travancore-Cochin Appropriation (No. 2) Bill, 1956, which had been passed by the Houses of Parliament during the current session, was assented to by the President on the 9th September, 1956.

8. Report of Committee on Petitions

Shri S. C. Deb presented the Tenth Report of the Committee on Petitions.

9. Calling attention to matter of Urgent Public Importance

Rajmata Kamalendu Mati Shah called the attention of the Minister of Home Affairs to the floods and the relief rendered in Tehri Garhwal.

The Minister in the Ministry of Home Affairs laid on the Table a statement in regard thereto.

10. Leave of absence

(1) The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|----------------------------------|---|
| (1) Rt. Rev. John Richardson. | 21st May to 30th May, 1956 (Twelfth Session) and 16th July to 13th August, 1956 (Thirteenth Session). |
| (2) Shrimati Ila Pal-choudhuri. | 16th July to 12th September, 1956 (Thirteenth Session). |
| (3) Shri Kamal Singh. | 25th July to 13th September, 1956 (Thirteenth Session). |
| (4) Shri Mulchand Dube. | 16th July to 9th August, 1956 (Thirteenth Session). |
| (5) Shri Tridib Kumar Chaudhuri. | 7th August to 13th September, 1956 (Thirteenth Session). |
| (6) Shri A. V. Thomas. | 16th July to 12th September, 1956 (Thirteenth Session). |
| (7) Shri H. V. Tripathi. | 24th July to 13th September, 1956 (Thirteenth Session). |

[P.T.O.]

- (8) H.H. Maharaja Sri Karni Singhji Bahadur. 11th May to 30th May, 1956 (Twelfth Session) and 16th July to 23rd August, 1956 (Thirteenth Session).
- (9) Shri A. K. Basu. 20th July to 13th September, 1956 (Thirteenth Session).
- (10) Shri R. P. Nevatia. 16th July to 12th September, 1956 (Thirteenth Session).

(ii) The absence of Shri Tridib Kumar Chaudhuri for the period 14th April to 30th May, 1956 (Twelfth Session) and 16th July to 6th August, 1956 (Thirteenth Session) was condoned.

11. Statement by Parliamentary Secretary to the Minister of External Affairs

The Parliamentary Secretary to the Minister of External Affairs made a statement correcting the reply given to a supplementary on Starred Question No. 5 on the 16th July, 1956.

12. Government Bills introduced

- (1) The Terminal Tax on Railway Passengers Bill, 1956.
- (2) The Industries (Development and Regulation) Amendment Bill, 1956.

13. Statement by Minister of Railways

The Minister of Railways made a further statement regarding the accident to the Secunderabad-Dronachallem passenger train on the midnight of September 1, 1956.

14. Statement by Minister of Home Affairs

The Minister of Home Affairs made a statement in regard to the point of privilege raised by Shri V. G. Deshpande on the 12th September, 1956.

15. Government Resolution re: Second Five Year Plan—adopted as amended

Further discussion on the following Resolution moved by Shri Jawaharlal Nehru on the 23rd May, 1956, and the amendments there-to moved on the 23rd, 25th and the 26th May, 1956, continued:—

“This House records its general approval of the principles, objectives and programmes of development contained in the Second Five Year Plan as prepared by the Planning Commission”.

The following members took part in the debate:—

- (1) Shri Resham Lal Jangde
- (2) Shri N. C. Chatterjee
- (3) Shri O. V. Alagesan
- (4) Shri N. V. Gadgil
- (5) Shri Harindranath Chattopadhyaya
- (6) Shri C. P. Mathew
- (7) Shri Digambar Singh
- (8) Shri Shree Narayan Das
- (9) Shri Bibhuti Mishra
- (10) Shri Purushottamdas Tandon.
- (11) Shri Radhelal Vyas
- (12) Shri Baddam Yella Reddy
- (13) Shri Shibbanlal Saksena
- (14) Shri K. S. Raghavachari.

Shri Jawaharlal Nehru replied to the debate.

Two amendments to the Resolution were put to vote and negatived.

The amendment moved by Shri C. R. Narasimhan was adopted and the Resolution was adopted in the following amended form:—

“This House records its general approval of the principles, objectives and programmes of development contained in the Second Five Year Plan as prepared by the Planning Commission and relying on the enthusiasm and support of the people, affirms the common determination of the nation to carry out and improve the targets and aims set out in it; and further calls upon all the citizens of India to work whole-heartedly for the full and timely realisation of the targets and aims of the Second Five Year Plan”.

All the other amendments were barred.

(Lok Sabha adjourned *sine die* at 6-34 P.M.)

M. N. KAUL,
Secretary.